

MINUTES OF MEETING No.03/19 OF NORMS COMMITTEE-I (DES-I SECTION)
DATED 09.5.2018

In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The scanned copies uploaded is to be accepted. The U.O NO / O.M No of the scanned copy is reflected in the minutes.

- (i) It is also informed that all applications/representations/reply to the Deficiency letters etc. may be sent to Shri S.K.Samal, Additional DGFT and Chairman, NC-I. The email address is :sk.samal@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email only.

The meeting No. 20/18 of the Norms Committee (NC-I) for the licensing year 2017-2018 dated 21.3.2018 held under the Chairmanship of Sh. Shri S.K.Samal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020 / Handbook of Procedure Volume. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Department
1.	SH. K.K.Tiwari, Industrial Adviser	476	23066262	DHI Udyog Bhawan
2.	Sh Sandeep Chauhan. Development Officer			DIPP, Udyog Bhawan
3.	Sh. K.S.Sodhi, Asst. Director			MSME ,Nirman Bhawan
3.	Sh K.P. Singh, Dy. DGFT	302	23061562 Extn.146	DGFT, Udyog Bhawan
4	Sh. S.K.Panigrahi , E.O	404	23061562 Extn.265	DGFT, Udyog Bhawan

Case No.:50/23/80-ALC2/2016	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/80-ALC2/2018 09.05.2018	Status:Deferred
1 HQ :01/80/050/00553/AM1 7/	File RLA :07/24/040/00084/AM1 3/	File Lic.No/Date:07100885 38 30.05.2012	Defer Date:09.05.2018

Decision :The committee information furnished by the firm sent to DIET on 31.7.2017 and reminder was sent diet on 31.5.,2018 to expedite their comments. case was deferred .

Case	No.: 11/3/80-	Party Name: HEURTEY Meet	No/Date: 3/80-	Status:
ALC2/2018		PETROCHEM INDIA ALC2/2018		Approved
		PRIVATE LIMITED	09.05.2018	

HQ	File RLA	File Lic.No/Date:0310788938
:01/80/050/00011/AM19/	:03/94/040/00495/AM15/	09.09.2014

2 **Decision :** The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ratify the norms as under :-

i. The import items at sl . no 1 to 3 are allowed 0.66 wastage with net content in export product .

RA concerned may take further necessary action as per the decision of NC.

Case	No.: 56/2/80-	Party Name: VEE KAY Meet	No/Date: 3/80-	Status:
ALC2/2016		VIKRAM & CO LLP ALC2/2018		Deferred
			09.05.2018	

3 HQ	File RLA	File Lic.No/Date:0810134835
:01/80/050/00059/AM17/	:08/24/040/00465/AM15/	17.03.2015

Decision : The committee noted that case was referred to MSME on 26.4.2016 for examination and comments. It is decided to remind MSME to expedite their comments. case is deferred.

Case	No.: 78/6/83-	Party Name: ECOCAT Meet	No/Date: 3/80-	Status:
ALC1/2015		INDIA PVT.LTD. ALC2/2018		Deferred
			09.05.2018	

4 HQ	File RLA	File Lic.No/Date:0510394421
:01/83/050/00408/AM16/	:05/23/040/00078/AM16/	03.06.2015

Decision : The committee noted that case was referred to MSME on 26.4.2016 for examination and comments. It is decided to remind MSME to expedite their comments. case is deferred.

Case	No.: 3/10/80-	Party Name: DYNAMATIC	Meet	No/Date: 3/80-	Status:
ALC2/2015		TECHNOLOGIES	ALC2/2018		Deferred
		LIMITED,	09.05.2018		

5 HQ	File RLA	File Lic.No/Date:0710108470
:01/80/050/00200/AM16/	:07/24/040/00119/AM16/	06.07.2015

Decision : The committee deliberated on the matter and decided to send complete set of application with information furnished by the firm to MSME for their examination and comments. case is deferred .

Case ALC2/2015	No.: 31/13/80-	Party Name:INJECTOPLAST PVT.LTD	Meet ALC2/2018 09.05.2018	No/Date: 3/80-	Status: Approved
HQ :01/80/050/00281/AM16/	File RLA :06/24/040/00016/AM16/	File Lic.No/Date:0610038194 17.07.2015			
Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME.It is decided to ratify the norms as per the earlier norms allowed by NC in its meeting no 16/80 dated 14.11.2017 (case no 22) as under :-					
i. The import item at Sl. No. 1 to 4 are allowed 1.03 kg/kg. ii. The import item at sl. No. 5 & 6 are allowed on net to net iii. The import item at sl. No 7 is allowed 0.02kg/kg					
RA concerned may take further necessary actionas per the decision of NC.					

Case No.:83/2/80- ALC2/2016	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet ALC2/2018 09.05.2018	No/Date:3/80- Status: Deferred
7 HQ :01/80/050/00086/AM17/	File RLA :07/24/040/00168/AM16/	File Lic.No/Date:0710108626 19.08.2015	
Decision : The committee deliberated on the matter and decided to send complete set of application with information furnished by the firm to MSME for their examination and comments. case is deferred.			

Case ALC2/2015	No.:1/16/80-	Party Name:GARDNER AEROSPACE PRANITA PRIVATE LIMITED,	Meet ALC2/2018 09.05.2018	No/Date:3/80-	Status: Deferred
HQ :01/80/050/00286/AM16/	File RLA :07/24/040/00176/AM16/	File Lic.No/Date:0710108718 11.09.2015			
8 Decision :The committee considered the case as per agenda and decided to call for the following information from the firm :-					
i. Manufacturing process					
ii. Weight balance as per standard format 2,3,5,&11.					
lii The detail part of the export product .					
Case is deferred .					

Case ALC2/2016	No.: 79/2/80-	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet ALC2/2018 09.05.2018	No/Date: 3/80-	Status: Deferred
9 HQ :01/80/050/00082/AM17/	File RLA :07/24/040/00197/AM16/	File Lic.No/Date:0710108868 12.10.2015			

Decision : The committee deliberated on the matter and decided to send complete set of application with information furnished by the firm to MSME for their examination and comments. case is deferred.

Case ALC2/2016	No.: 80/2/80- Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet ALC2/2018 09.05.2018	No/Date: 3/80- ALC2/2018 09.05.2018	Status: Deferred
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10 HQ File RLA File Lic.No/Date:0710108867
:01/80/050/00083/AM17/ :07/24/040/00199/AM16/ 12.10.2015

Decision : The committee deliberated on the matter and decided to send complete set of application with information furnished by the firm to MSME for their examination and comments. case is deferred.

Case ALC2/2017	No.: 33/3/80- Party Name:S AND W JEWELLERY PRIVATE LIMITED	Meet ALC2/2018 09.05.2018	No/Date: 3/80- ALC2/2018 09.05.2018	Status: Deferred
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11 HQ File RLA File Lic.No/Date:0710108943
:01/80/050/00033/AM18/ :07/24/040/00227/AM16/ 26.10.2015

Decision : The committee considered the case as per agenda . It is decided to send the complete application to MSME for their comments. Case is deferred.

Case ALC2/2016	No.: 81/2/80- Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet ALC2/2018 09.05.2018	No/Date: 3/80- ALC2/2018 09.05.2018	Status: Deferred
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12 HQ File RLA File Lic.No/Date:0710109012
:01/80/050/00084/AM17/ :07/24/040/00252/AM16/ 05.11.2015

Decision : The committee deliberated on the matter and decided to send complete set of application with information furnished by the firm to MSME for their examination and comments. case is deferred.

Case ALC2/2016	No.: 2/2/80- Party Name:OPTIMA WIRES PVT LTD	Meet ALC2/2018 09.05.2018	No/Date: 3/80- ALC2/2018 09.05.2018	Status: Deferred
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13 HQ File RLA File Lic.No/Date:3410041684
:01/80/050/00005/AM17/ :34/24/040/00208/AM16/ 19.11.2015

Decision : The committee deliberated on the matter and decided to send complete set of application to MSME for their examination and comments. case is deferred .

कें० पी० सिंह SINGH
उप महानिदेशक व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case ALC2/2016	No.: 82/2/80-	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet ALC2/2018 09.05.2018	No/Date: 3/80-	Status: Deferred
14 HQ	File RLA	File	Lic.No/Date:0710109198		
	:01/80/050/00085/AM17/	:07/24/040/00325/AM16/	23.12.2015		
Decision : The committee deliberated on the matter and decided to send complete set of application with information furnished by the firm to MSME for their examination and comments. case is deferred.					

Case ALC2/2017	No.: 32/3/80-	Party Name:REFORM TOOLS PVT. LTD.,	Meet ALC2/2018 09.05.2018	No/Date: 3/80-	Status: Approved
HQ	File RLA	File	Lic.No/Date:0210206416		
	:01/80/050/00032/AM18/	:02/24/040/00176/AM16/	05.01.2016		
15	Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME.It is decided to ratify the norms as under :- i. Import item Alloy steel Bars/blades allowed 1.25kg/kg as per SION C-1331 RA concerned may take further necessary action as per the decision of NC				

Case ALC2/2016	No.: 72/2/80-	Party Name:NIKHTISH ENTERPRISES	Meet ALC2/2018 09.05.2018	No/Date: 3/80-	Status: Deferred
16 HQ	File RLA	File	Lic.No/Date:3110065873		
	:01/80/050/00075/AM17/	:31/83/040/00144/AM16/	15.01.2016		
Decision : The committee deliberated on the matter and decided to send complete set of application with information furnished by the firm to MSME for their examination and comments. case is deferred.					

Case ALC2/2016	No.: 23/14/80-	Party Name:VEE KAY VIKRAM & CO LLP	Meet ALC2/2018 09.05.2018	No/Date: 3/80-	Status: Deferred
17 HQ	File RLA	File	Lic.No/Date:0810137120		
	:01/80/050/00373/AM17/	:08/24/040/00340/AM16/	03.02.2016		
Decision : The committee noted that the application was sent to MSME on 4.10.2016. It was decided to remind MSME to expedite their comments. case is deferred to					

Case ALC2/2016	No.: 68/2/80-	Party Name:MINDA SILCA ENGINEERING PRIVATE LIMITED	Meet ALC2/2018 09.05.2018	No/Date: 3/80-	Status: Deferred
18 HQ	File RLA	File	Lic.No/Date:0510397530		

:01/80/050/00071/AM17/ :05/24/040/00541/AM16/ 08.02.2016

Decision : The committee deliberated on the matter and decided to send complete set of application with information furnished by the firm to MSME for their examination and comments. case is deferred.

Case ALC2/2016	No.: 67/2/80-	Party INDIA PVT.LTD.	Name: ECOCAT	Meet ALC2/2018 09.05.2018	No/Date: 3/80-	Status: Deferred
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19 HQ File RLA File Lic.No/Date:0510397548
:01/80/050/00070/AM17/ :05/23/040/00472/AM16/ 09.02.2016

Decision : The committee deliberated on the matter and decided to send complete set of application with information furnished by the firm to MSME for their examination and comments. case is deferred.

Case ALC2/2016	No.: 9/5/80-	Party CORPORATION (INDIA) PVT. LTD.,	Name: MACO	Meet ALC2/2018 09.05.2018	No/Date: 3/80-	Status: Approved
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20 HQ File RLA File Lic.No/Date:0210206522
:01/80/050/00158/AM17/ :02/24/040/00201/AM16/ 03.03.2016

Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to allow the import items under GN-4 on net to net with accountability clause.

RA concerned may take further necessary action as per the decision of NC

Case ALC2/2016	No.: 88/2/80-	Party MEDICAL LLP	Name: UNIRAY	Meet ALC2/2018 09.05.2018	No/Date: 3/80-	Status: Approved
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21 HQ File RLA File Lic.No/Date:0310803138
:01/80/050/00091/AM17/ :03/95/040/00950/AM16/ 08.03.2016

Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ratify the norms as per earlier decision taken by NC in its meeting no 25/17 dated 14.3.2017 (authorisation no 0310798527) as under :-

i. The import item Imaging plate (made of polyester base) is allowed 1.03 Sq.meter/ Sq.meter.

RA concerned may take further necessary action as per the decision of NC


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Udyog Bhawan, New Delhi

Case ALC2/2017	No.: 35/3/80-	Party Name: S AND W JEWELLERY PRIVATE LIMITED	Meet ALC2/2018 09.05.2018	No/Date: 3/80-	Status: Deferred
HQ :01/80/050/00035/AM18/	File :07/24/040/00404/AM16/	RLA	File Lic.No/Date:0710109515 11.03.2016		

Decision : The committee deliberated on the matter and decided to send complete set of application with information furnished by the firm to MSME for their examination and comments. case is deferred.

Case ALC2/2016	No.: 96/2/80-	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet ALC2/2018 09.05.2018	No/Date: 3/80-	Status: Deferred
HQ :01/80/050/00099/AM17/	File :09/24/040/00749/AM16/	RLA	File Lic.No/Date:0910063497 05.04.2016		

Decision : The committee considered the case as per agenda .It is decided to send complete set of application along with information furnished by the firm to MSME for their comments. Case is deferred.

Case ALC2/2016	No.: 4/6/80-	Party Name: ANGIPLAST PRIVATE LIMITED	Meet ALC2/2018 09.05.2018	No/Date: 3/80-	Status: Deferred
HQ :01/80/050/00163/AM17/	File :08/24/040/00031/AM17/	RLA	File Lic.No/Date:0810137765 26.04.2016		

Decision : The committee considered the case as per agenda .It is decided to send complete set of application along with information furnished by the firm to MSME for their comments. Case is deferred.

Case ALC2/2016	No.: 42/11/80-	Party Name: FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet ALC2/2018 09.05.2018	No/Date: 3/80-	Status: Approved
HQ :01/80/050/00315/AM17/	File :04/24/040/00020/AM17/	RLA	File Lic.No/Date:0410161852 29.04.2016		

Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME.It is decided to ratify the norms as under :-

i. The import item is allowed 1.106 kg/ kg content in export product

RA concerned may take further necessary action as per the decision of NC

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Case No.:43/11/80- Party Name:TERUMO Meet No/Date:3/80- Status:
ALC2/2016 PENPOL PRIVATE ALC2/2018 Approved
LIMITED 09.05.2018

HQ File RLA File Lic.No/Date:5310018816
:01/80/050/00316/AM17/ :53/24/040/00001/AM17/ 03.05.2016

Decision : The Committee deliberated on the matter and taking clue from the written comments furnished by DIPP (TSW section) vide their letter no 07/9/2016-TSW dated 08.12.2017.It is decided to ratify the norms as under :-

Export item Name	Quantity in (Number)	Import item name	Quantity allowed
1. Single Blood Bag	37940.000	PVC Compound	1.10 kg /kg content contained in export product
2. Single Blood Bag with NIP	30080.000	Stainless Steel Capillary (Cannule with Protective Cap) (Needle Assembly)	1.03 number/number content contained in export product
3. Single Blood Bag with Sampling Arm & NIP	1860.000	Evident Paper- Plastic in Roll or Sheet (Self Adhesive)	1.04 sq. mtr/ sq. mtr. content contained in export product
4. Single Blood Bag with Sampling Arm & NIP, Holder & D Bag	11340.000	Aluminium Foil Cover (Laminated Aluminium Pouch)	1.02 number/number content contained in export product
5.Single Sampling Bag	1800.000	Plasma Cap (Rubber Cap)	1.03 number/number content contained in export product
6. Double Blood Bag	67380.000	Luer Adapter with Isoprene Sheath (VN LA IN PC, Quick Lock, Latex Free VA) XX-MN 2000 LV	1.03 number/number content contained in export product
7. Double Blood Bag with Sampling Arm, NIP, Holder & D Bag	28770.000	Oxygen Absorber	1.03 number/number content contained in export product
8. Triple Blood Bag	43440.000	Y Tube	1.03 number/number content contained in export product
9. Triple Blood Bag with Sampling Arm, NIP, Holder	5568.000	Thermal Transfer Ribbon 110 mm width x 300 mtr	1.03 meter/meter content contained in export product

& D Bag		Long	
10. Triple Blood Bag SAGM	12720.000	Big Break off Valve	1.03 number/number content contained in export product
11. Top & Bottom Triple Blood Bag SAGM with Sampling Arm & NIP	1988.000	Y Connector	1.03 number/number content contained in export product
12. Triple Blood Bag with Sampling Arm, NIP, Holder & D Bag	305000.000	Soft Shell Filter (CRC Filter)	1.03 number/number content contained in export product
13. Top & Bottom Triple Blood Bag SAGM with Sampling Arm, NIP, Holder & D Bag	57484.000	Stamping Foil Tape 27 mm width x 500 mtr Long	1.03 meter/meter content contained in export product
14. Quadruple Blood Bag	10500.000	Tube Connector	1.03 number/number content contained in export product
15. Quadruple Blood Bag SAGM with Sampling Arm & Holder	2760.000	Tube Holder	1.03 number/number content contained in export product
16. Quadruple Blood Bag SAGM with Sampling Arm, NIP, Holder & D Bag	16056.000	Big Break off Valve Sleeve (Big BOV Sleeve)	1.03 number/number content contained in export product
17. Quadruple Blood Bag SAGM Buffy with Sampling Arm, NIP, Holder & D Bag	13680.000	TAB Tube Connector	1.03 number/number content contained in export product
18. Top & Bottom Quadruple Blood Bag SAGM with CRC Filter, Sampling Arm, NIP, Holder & D	15894.000	PET - CPP Cover	1.02 number/number content contained in export product


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Bag			
19. Top & Bottom Quadruple Blood Bag SAGM with Sampling Arm, NIP, Holder & D Bag	25578.000		
20. Penta Blood Bag with NIP	1998		

RA concerned may take further necessary action as per the decision of NC.

Case ALC2/2016	No.: 1/11/80-	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet ALC2/2018 09.05.2018	No/Date: 3/80-	Status: Deferred
HQ :01/80/050/00274/AM17/	File RLA :34/24/040/00206/AM16/	File Lic.No/Date:3410042229 01.06.2016			
Decision : The committee considered the case as per agenda .It is decided to send complete set of application along with information furnished by the firm to MSME for their comments. Case is deferred.					

Case ALC2/2016	No.: 1/8/80-	Party Name: DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet ALC2/2018 09.05.2018	No/Date: 3/80-	Status: Approved
HQ :01/80/050/00253/AM17/	File RLA :04/24/040/00044/AM17/	File Lic.No/Date:0410162024 08.06.2016			
Decision : The committee deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME and it is noted that the import items are all components except import item no 4 & 5 .It is decided to ratify the norms as under :-					
1. The import items at sl.no 1-18 (except 4 & 5) are allowed on net to net basis with accountability clause. 2. The import items at sl . no 4 is allowed with 1 % wastage 3. The import items at sl . no 5 is allowed without any wastage. The firm must indicate the net content of import item at sl. No 4 &5 against export product.					
RA concerned may take further necessary action as per the decision of NC.					

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उप महादेशिक विदेश व्यापार
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Case No.:6/11/80- Party Name:TERUMO Meet No/Date:3/80- Status:
ALC2/2016 PENPOL PRIVATE ALC2/2018 Approved
LIMITED 09.05.2018

HQ File RLA File Lic.No/Date:5310019065
:01/80/050/00279/AM17/ :53/24/040/00008/AM17/ 27.06.2016

Decision : The Committee deliberated on the matter and taking clue from the written comments furnished by DIPP (TSW section) vide their letter no 07/9/2016-TSW dated 08.12.2017 ,it is decided to ratify the norms as under :-

Export item Name	Quantity in (Number)	Import item name	Quantity allowed
1. Single Blood Bag	13770.000	PVC Compound	1.10 kg /kg content contained in export product
2. Single Blood Bag with NIP	17740.000	Stainless Steel Capillary (Cannule with Protective Cap) (Needle Assembly)	1.03 number/number content contained in export product
3. Single Blood Bag with Sampling Arm & NIP	5700.000	Evident Paper-Plastic in Roll or Sheet (Self Adhesive)	1.04 sq. mtr/ sq. mtr. content contained in export product
4. Single Blood Bag with Sampling Arm NIP & Holder	400.000	Aluminium Foil Cover (Laminated Aluminium Pouch)	1.02 number/number content contained in export product
5. Single Blood Bag with Sampling Arm NIP, Holder & D Bag	2724.000	Plasma Cap (Rubber Cap)	1.03 number/number content contained in export product
6. Single Blood Bag SAGM	1820.000	Luer Adapter with Isoprene Sheath (VN LA IN PC, Quick Lock, Latex Free VA) XX-MN 2000 LV	1.03 number/number content contained in export product
7. Single Sampling Bag	3870.000	Oxygen Absorber	1.03 number/number content contained in export product
8. Double Blood Bag	14040.000	Y Tube	1.03 number/number content contained in export product
9. Double Blood Bag with Sampling Arm, NIP &	144.000	Thermal Transfer Ribbon 110 mm width x 300 mtr	1.03 meter/meter content contained in export product

Holder		Long	
10. Double Blood Bag with Sampling Arm, NIP, Holder & D Bag	129036.000	Big Break off Valve (Big BOV)	1.03 number/number content contained in export product
11. Triple Blood Bag	8208.000	Y Connector	1.03 number/number content contained in export product
12. Triple Blood Bag with Sampling Arm	3840.000	Soft Shell Filter (CRC Filter)	1.03 number/number content contained in export product
13. Triple Blood Bag with Sampling Arm, NIP, Holder & D Bag	38608.000	Stamping Foil Tape 27 mm width x 500 mtr Long	1.03 meter/meter content contained in export product
14. Triple Blood Bag SAGM	5248.000	Tube Connector	1.03 number/number content contained in export product
15. Triple Blood Bag SAGM with Sampling Arm	1600.000	Tube Holder	1.03 number/number content contained in export product
16. Top & Bottom Triple Blood Bag SAGM with Sampling Arm & NIP	1988.000	Big Break off Valve Sleeve (Big BOV Sleeve)	1.03 number/number content contained in export product
17. Triple Blood Bag SAGM with Sampling Arm, NIP, Holder & D Bag	227168.000	TAB Tube Connector	1.03 number/number content contained in export product
18. Top & Bottom Triple Blood Bag SAGM with Sampling Arm, NIP, Holder & D Bag	56252.000	PET-CPP Cover	1.02 number/number content contained in export product
19. Quadruple Blood Bag with Sampling Arm, NIP, Holder & D	14076.000		


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Bag			
20. Quadruple Blood Bag SAGM	1380.000		
21. Quadruple Blood Bag SAGM with Sampling Arm & Holder	2760.000		
22. Quadruple Blood Bag SAGM with Sampling Arm, NIP, Holder & D Bag	24732.000		
23. Quadruple Blood Bag SAGM Buffy with Sampling Arm, NIP, Holder & D Bag	36648.000		
24. Top & Bottom Quadruple Blood Bag SAGM with CRC Filter, Sampling Arm, NIP, Holder & D Bag	9306.000		
25. Top & Bottom Quadruple Blood Bag SAGM with Sampling Arm, NIP, Holder & D Bag	74949.000		
26. Quadruple Transfer Bag for Aliquoting	1850.000		
27. - Penta Blood Bag with NIP	2106.000		
28. Top & Bottom Penta Blood Bag SAGM with CRC Filter, Sampling Arm,	4736.000		

NIP, Holder & D Bag			
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RA concerned may take further necessary action as per the decision of NC.

Case ALC2/2016	No.:38/11/80-	Party Name:ANGIPLAST PRIVATE LIMITED	Meet ALC2/2018 09.05.2018	No/Date:3/80-	Status: Deferred
30 HQ	File	RLA	File	Lic.No/Date:0810138263	
:01/80/050/00311/AM17/		:08/24/040/00114/AM17/		11.07.2016	

Decision : The committee considered the case as per agenda .It is decided to send complete set of application along with information furnished by the firm to MSME for their comments. Case is deferred.

Case ALC2/2017	No.:34/3/80-	Party Name:S AND W JEWELLERY PRIVATE LIMITED	Meet ALC2/2018 09.05.2018	No/Date:3/80-	Status: Deferred
31 HQ	File	RLA	File	Lic.No/Date:0710110101	
:01/80/050/00034/AM18/		:07/24/040/00132/AM17/		15.07.2016	

Decision : The committee considered the case as per agenda .It is decided to send complete set of application along with information furnished by the firm to MSME for their comments. Case is deferred.

Case ALC2/2017	No.:31/3/80-	Party Name:THE ANUP ENGINEERING LIMITED	Meet ALC2/2018 09.05.2018	No/Date:3/80-	Status: Deferred
32 HQ	File	RLA	File	Lic.No/Date:0810138347	
:01/80/050/00031/AM18/		:08/24/040/00139/AM17/		21.07.2016	

Decision : The committee noted that as per the deficiency raised by DIPP ,letter sent to the firm vide e mail dated 18.10.2017. It is decided to send final reminder to the firm to furnish information with in 15 days failing which case will be rejected. Case is deferred.


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Case No.: 41/11/80- ALC2/2016	Party Name: PARITA STEEL PRODUCTS	Meet No/Date: 3/80- ALC2/2018 09.05.2018	Status: Approved
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HQ :01/80/050/00314/AM17/	File RLA :52/24/040/00028/AM17/	File Lic.No/Date:5210041970 25.07.2016
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- 33 **Decision :** The committee deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME and it is noted that the import items are all components .It is decided to ratify the norms on net to net under GN-4 with accountability clause.

RA concerned may take further necessary action as per the decision of NC.

Case No.: 19/14/80- ALC2/2016	Party Name: EURO LABS	Meet No/Date: 3/80- ALC2/2018 09.05.2018	Status: Approved
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HQ :01/80/050/00369/AM17/	File RLA :03/94/040/00315/AM17/	File Lic.No/Date:0310807003 10.08.2016
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- 34 **Decision :** The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ratify the norms as under :-

The export product is suffixed as catalyst and import item Magnesium Ingots is allowed with 1 % wastage.

RA concerned may take further necessary action as per the decision of NC.

Case No.: 20/23/80- ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date: 3/80- ALC2/2018 09.05.2018	Status: Deferred
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HQ :01/80/050/00523/AM17/	File RLA :09/24/040/00297/AM17/	File Lic.No/Date:0910064139 14.09.2016
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- 35 **Decision :** The committee considered the case as per agenda .It is noted that information furnished by the firm was sent to DHI on 5.9.2017. It is decided to request DHI to expedite their comments. Case is deferred.

Case No.: 21/23/80- ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date: 3/80- ALC2/2018 09.05.2018	Status: Deferred
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HQ :01/80/050/00524/AM17/	File RLA :09/24/040/00294/AM17/	File Lic.No/Date:0910064138 14.09.2016
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- 36 **Decision :** The committee considered the case as per agenda .It is noted that information furnished by the firm was sent to DHI on 5.9.2017. It is decided to request DHI to

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expedite their comments. Case is deferred.

37	Case ALC2/2016	No.: 22/23/80-	Party ENGINEERING PRIVATE LIMITED	Name: AZAD	Meet ALC2/2018 09.05.2018	No/Date: 3/80-	Status: Deferred
	HQ :01/80/050/00525/AM17/	File :09/24/040/00296/AM17/	RLA	File Lic.No/Date:0910064136 14.09.2016			

Decision : The committee considered the case as per agenda .It is noted that information furnished by the firm was sent to DHI on 5.9.2017. It is decided to request DHI to expedite their comments. Case is deferred.

38	Case ALC2/2016	No.: 3/23/80-	Party EXPORTS LIMITED	Name: NIPHA PRIVATE	Meet ALC2/2018 09.05.2018	No/Date: 3/80-	Status: Deferred
	HQ :01/80/050/00506/AM17/	File :02/24/040/00118/AM17/	RLA	File Lic.No/Date:0210206996 15.09.2016			

Decision : The committee considered the case as per agenda . It is decided send complete set of application to DIPP & MSME with request to examine the matter ad furnish their comments. case is deferred.

39	Case ALC2/2016	No.: 15/14/80-	Party TECH PVT..LTD,	Name: ADVIK HI-	Meet ALC2/2018 09.05.2018	No/Date: 3/80-	Status: Deferred
	HQ :01/80/050/00365/AM17/	File :31/83/040/00082/AM17/	RLA	File Lic.No/Date:3110066342 19.09.2016			

Decision : The committee considered the case as per agenda . It is decided send complete set of application to MSME with request to examine the matter ad furnish their comments. case is deferred.

40	Case ALC2/2016	No.: 23/23/80-	Party ROBINSON LABS PVT LTD	Name: JAMES	Meet ALC2/2018 09.05.2018	No/Date: 3/80-	Status: Deferred
	HQ :01/80/050/00526/AM17/	File :09/24/040/00271/AM17/	RLA	File Lic.No/Date:0910064146 19.09.2016			

Decision : The committee considered the case as per agenda . It is decided send complete set of application to MSME with request to examine the matter ad furnish their comments. case is deferred.

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41	Case ALC2/2016	No.:8/23/80-	Party SCM PRIVATE LIMITED	Name:DILIGENT SOLUTIONS	Meet ALC2/2018 09.05.2018	No/Date:3/80-	Status: Deferred
	HQ :01/80/050/00511/AM17/	File RLA :09/24/040/00343/AM17/	File Lic.No/Date:0910064213 30.09.2016	Decision : The committee considered the case as per agenda . It is decided send complete set of application to MSME with request to examine the matter ad furnish their comments. case is deferred.			

42	Case ALC2/2017	No.:7/3/80-	Party TECH PRIVATE LIMITED	Name:MINCO (INDIA)	Meet ALC2/2018 09.05.2018	No/Date:3/80-	Status: Approved
	HQ :01/80/050/00007/AM18/	File RLA :02/24/040/00152/AM17/	File Lic.No/Date:0210207126 08.11.2016	Decision : The committee deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ratify the norms as under :- i. The import item at sl. No 1 &2 are allowed 1.05kg/kg as per SION C-309 ii. The import item at sl. No 4 to 7 are allowed on net to net with accountability clause iii. The import item at sl. No 3 is deleted. RA concerned may take further necessary action as per the decision of NC			

43	Case ALC2/2017	No.:29/9/80-	Party BOYCE LTD.,	Name:GODREJ & MFG. CO.	Meet ALC2/2018 09.05.2018	No/Date:3/80-	Status: Deferred
	HQ :01/80/050/00207/AM18/	File RLA :03/94/040/00736/AM17/	File Lic.No/Date:0310809194 22.11.2016	Decision : The committee noted that information furnished by the firm sent to DIPP 28.12.2017. It is decided to remind DIPP to expedite their comments. case is deferred.			

44	Case ALC2/2016	No.:9/20/80-	Party Name:INJECTOPLAST PVT.LTD		Meet ALC2/2018 09.05.2018	No/Date:3/80-	Status: Deferred
	HQ :01/80/050/00452/AM17/	File RLA :06/24/040/00026/AM17/	File Lic.No/Date:0610038494 30.11.2016	Decision : The committee considered the case as per agenda . It is decided send complete set of application to MSME with request to examine the matter ad furnish their comments. case is deferred.			


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Case No.: 53/23/80- ALC2/2016	Party Name: RADIANT HEAT EXCHANGER PVT.LTD	Meet No/Date: 3/80- ALC2/2018 09.05.2018	Status: Approved
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HQ File RLA	File Lic.No/Date: 3110066440
:01/80/050/00556/AM17/	:31/83/040/00112/AM17/ 09.12.2016

45 **Decision :** The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ratify the norms as under :-

- The import items at sl.no1,2,14,15, 26 to 36, 50 to 56 , 70 to 75 are allowed 1.05kg/kg
- The rest of the import items are allowed on net to net basis with accountability clause..

RA concerned may take further necessary action as per the decision of NC

Case No.: 27/23/80- ALC2/2016	Party Name: PETERS SURGICAL INDIA PVT. LTD.	Meet No/Date: 3/80- ALC2/2018 09.05.2018	Status: Deferred
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HQ File RLA	File Lic.No/Date: 05104007	Defer
:01/80/050/00530/AM1	:05/24/040/00368/AM1 09	Date: 09.05.201
7/	7/ 13.12.2016	8

46 **Decision :** The committee noted that application was sent to MSME on 8.2.2017 for their comments . It is decided to remind MSME to expedite their comments. case is deferred.

Case No.: 13/23/80- ALC2/2016	Party Name: PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date: 3/80- ALC2/2018 09.05.2018	Status: Approved
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HQ File RLA	File Lic.No/Date: 0310809964
:01/80/050/00516/AM17/	:03/95/040/00562/AM17/ 20.12.2016

47 **Decision :** The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME .It is decided to ratify the norms as under :-

- The import item Chromium metal Lumps \chips allowed 1.01 kg/kg

RA concerned may take further necessary action as per the decision of NC


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48	Case ALC2/2016	No.:32/23/80-	Party INTERNATIONAL LIMITED	Name:APOLLO	Meet ALC2/2018 09.05.2018	No/Date:3/80-	Status: Deferred
	HQ :01/80/050/00535/AM17/	File RLA :05/23/040/00462/AM17/	File 26.12.2016	Lic.No/Date:0510400938			
	Decision : The committee considered the case as per agenda . It is decided send complete set of application to MSME with request to examine the matter ad furnish their comments. case is deferred.						

49	Case ALC2/2016	No.:35/23/80-	Party INDIA PVT. LTD.	Name:ITRON	Meet ALC2/2018 09.05.2018	No/Date:3/80-	Status: Approved
	HQ :01/80/050/00538/AM17/	File RLA :05/23/040/00295/AM17/	File 26.12.2016	Lic.No/Date:0510400932			
	Decision : The committee deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME and it is decided to ratify the norms as under :- i. All import item at sl .no 1 to 19 are allowed under GN-4 on net to net basis with accountability clause . RA concerned may take further necessary action as per the decision of NC.						

50	Case ALC2/2018	No.:7/3/80-	Party ENGINEERING LTD	Name:MVS	Meet ALC2/2018 09.05.2018	No/Date:3/80-	Status: Deferred
	HQ :01/80/050/00007/AM19/	File RLA :05/24/040/00469/AM17/	File 26.12.2016	Lic.No/Date:0510400930			
	Decision : The committee considered the case as per agenda and it was decided to ask the firm to furnish information on following :- The details of indigenously procured items used in manufacturing of export product. Case is deferred.						


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Case No.:47/23/80- Party Name:TERUMO Meet No/Date:3/80- Status:
ALC2/2016 PENPOL PRIVATE ALC2/2018 Approved
LIMITED 09.05.2018

HQ File RLA File Lic.No/Date:531001926
:01/80/050/00550/AM17/ :53/24/040/00024/AM1 2
7/ 02.01.2017

Decision : The Committee deliberated on the matter and taking clue from the written comments furnished by DIPP (TSW section) vide their letter no 07/9/2016-TSW dated 08.12.2017 ,it is decided to ratify the norms as under :-

Export item Name	Quantity in (Number)	Import item name	Quantity allowed
1. Single Blood Bag	214030.000	PVC Compound	1.10 kg /kg conten contained in expor product
2. Single Blood Bag with Sampling Arm	1840.000	Stainless Steel Capillary (Cannule with Protective Cap) (Needle Assembly)	1.03 number/numbe content contained i export product
3. Single Blood Bag with NIP	42640.000	Evident Paper-Plastic in Roll or Sheet (Self Adhesive)	1.04 sq. mtr/ sq. mtr content contained i export product
4. Single Blood Bag with Sampling Arm & NIP	25300.000	Aluminium Foil Cover (Laminated Aluminium Pouch)	1.02 number/numbe content contained i export product
5. Single Transfer Bag	9700.000	Plasma Cap (Rubber Cap)	1.03 number/numbe content contained i export product
6. Double Blood Bag	28980.000	Luer Adapter with Isoprene Sheath (VN LA IN PC, Quick Lock, Latex Free VA) XX-MN 2000 LV	1.03 number/numbe content contained i export product
7. Double Blood Bag with Sampling Arm	18600.000	Oxygen Absorber	1.03 number/numbe content contained i export product
8. Double Blood Bag with Sampling Arm, Holder & D Bag	24024.000	Y Tube	1.03 number/numbe content contained i export product
9. Double Blood Bag with Sampling	70794.000	Thermal Transfer Ribbon 110 mm	1.03 meter/mete content contained i

Arm, NIP, Holder & D Bag		width x 300 mtr Long	export product
10 Triple Blood Bag	252560.000	Big Break off Valve (Big BOV)	1.03 number/number content contained in export product
11 Triple Blood Bag with Sampling Arm	11232.000	Y Connector	1.03 number/number content contained in export product
12 Triple Blood Bag with Sampling Arm, NIP, Holder & D Bag	1656.000	Soft Shell Filter (CRC Filter)	1.03 number/number content contained in export product
13 Triple Blood Bag SAGM	17944.000	Stamping Foil Tape 27 mm width x 500 mtr Long	1.03 meter/meter content contained in export product
14 Triple Blood Bag SAGM with Sampling Arm, NIP, Holder & D Bag	118272.000	Tube Connector	1.03 number/number content contained in export product
15 Top & Bottom Triple Blood Bag SAGM with Sampling Arm, NIP, Holder & D Bag	148640.000	Tube Holder	1.03 number/number content contained in export product
16 Quadruple Blood Bag	22380.000	Big Break off Valve Sleeve (Big BOV Sleeve)	1.03 number/number content contained in export product
17 Quadruple Blood Bag SAGM with Sampling Arm	1400.000	TAB Tube Connector	1.03 number/number content contained in export product
18 Quadruple Blood Bag SAGM with Sampling Arm & Holder	5520.000	PET-CPP Cover	1.02 number/number content contained in export product
19 Quadruple Blood Bag SAGM with Sampling Arm, NIP, Holder & D Bag	41754.000		


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20 Quadruple Blood Bag SAGM Buffy with Sampling Arm, NIP, Holder & D Bag	13758.000		
21 Top & Bottom Quadruple Blood Bag SAGM with Sampling Arm, NIP, Holder & D Bag	82992.000		
22 Quadruple Transfer Bag	1850.000		
23 Penta Blood Bag with NIP	29952.000		
24 Top & Bottom Penta Blood Bag SAGM with CRC Filter, Sampling Arm, NIP, Holder & D Bag	43566.000		

RA concerned may take further necessary action as per the decision of NC.

Case No.:25/23/80- ALC2/2016	Party Name: CORNING TECHNOLOGIES INDIA PVT. LTD.	Meet ALC2/2018 09.05.2018	No/Date: 3/80- Status: Deferred
52 HQ :01/80/050/00528/AM17/	File RLA :05/23/040/00436/AM17/	File Lic.No/Date: 0510401088 04.01.2017	
Decision : The committee considered the case as per agenda and it is noted that information furnished by the firm was sent to DIET on 28.7.2017. It is decided to remind DIET to expedite their comments. Case is deferred .			

Case No.:26/23/80- ALC2/2016	Party Name: MITA INDIA PRIVATE LIMITED	Meet ALC2/2018 09.05.2018	No/Date: 3/80- Status: Deferred
53 HQ :01/80/050/00529/AM17/	File RLA :05/24/040/00489/AM17/	File Lic.No/Date: 0510401181 06.01.2017	
Decision : The committee noted that the application of the firm was sent to MSME on 08.2.2017. It is decided to remind MSME to expedite their comments. Case is deferred.			

Case No.: 49/23/80- ALC2/2016	Party Name: PYE TOOLS PVT.LIMITED	Meet No/Date: 3/80- ALC2/2018 09.05.2018	Status: Deferred
54 HQ	File RLA	File Lic.No/Date:3010103927	
:01/80/050/00552/AM17/	:30/24/040/00034/AM17/	16.01.2017	
Decision : The committee noted that the application of the firm was sent to MSME on 08.2.2017. It is decided to remind MSME to expedite their comments. Case is deferred.			

Case No.:1/26/80-ALC2/2016	Party Name:A.L. PAPER HOUSE,	Meet No/Date:3/80-ALC2/2018 09.05.2018	Status: Approved
HQ File :01/80/050/00625/AM1 7/	RLA File :13/24/040/00043/AM1 7/	Lic.No/Date:131004853 3 24.01.2017	
5 5 Decision : The committee deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME and it is decided to ratify the norms as under :- i. The import item Coated wood free Art paper 80 GSM,1030*690MM is allowed 1.05 kg/kg taking cue from SION K-55. RA concerned may take further necessary action as per the decision of NC.			

Case No.: 19/3/80- ALC2/2018	Party Name: MVM SOLAR PVT.LTD,	Meet No/Date: 3/80- ALC2/2018 09.05.2018	Status: Deferre d
56 HQ	File RLA	File Lic.No/Date:071011107	
:01/80/050/00019/AM19/	:07/24/040/00349/AM17/	2	
		03.02.2017	
Decision : The committee considered the case as per agenda . It is decided to send the application to MSME for their examination / comments . case is deferred			

Case No.: 22/3/80- ALC2/2017	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date: 3/80- ALC2/2018 09.05.2018	Status: Deferred
57 HQ	File RLA	File Lic.No/Date:0710111085	
:01/80/050/00022/AM18/	:07/24/040/00285/AM17/	07.02.2017	
Decision : The committee noted the case was referred to DIPP for their examination / comments and this office has requested the firm to appear before norms committee for personal hearing on 23.5.2018 , as import item in this case are " molybdenum sheet,Tungsteen sheet" are valuable inputs and their wastage applied for is very high range. Case is deferred.			


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Case ALC2/2017	No.: 23/3/80-	Party INDIA	Name: PLANSEE	Meet HIGH	No/Date: 3/80-	Status: Deferred
		PERFORMANCE			ALC2/2018	
		MATERIALS PVT LTD			09.05.2018	
HQ	File	RLA	File	Lic.No/Date:	0710111097	
58	:01/80/050/00023/AM18/	:07/24/040/00297/AM17/			07.02.2017	

Decision : The committee noted the case was referred to DIPP for their examination / comments and this office has requested the firm to appear before norms committee for personal hearing on 23.5.2018 , as import item in this case are " molybdenum sheet,Tungsteen sheet" are valuable inputs and their wastage applied for is very high range. Case is deferred..

Case ALC2/2017	No.: 24/3/80-	Party INDIA	Name: PLANSEE	Meet HIGH	No/Date: 3/80-	Status: Deferred
		PERFORMANCE			ALC2/2018	
		MATERIALS PVT LTD			09.05.2018	
HQ	File	RLA	File	Lic.No/Date:	0710111094	
59	:01/80/050/00024/AM18/	:07/24/040/00296/AM17/			07.02.2017	

Decision : The committee noted the case was referred to DIPP for their examination / comments and this office has requested the firm to appear before norms committee for personal hearing on 23.5.2018 , as import item in this case are " molybdenum sheet,Tungsteen sheet" are valuable inputs and their wastage applied for is very high range. Case is deferred.

Case ALC2/2017	No.: 25/3/80-	Party INDIA	Name: PLANSEE	Meet HIGH	No/Date: 3/80-	Status: Deferred
		PERFORMANCE			ALC2/2018	
		MATERIALS PVT LTD			09.05.2018	
HQ	File	RLA	File	Lic.No/Date:	0710111092	
60	:01/80/050/00025/AM18/	:07/24/040/00295/AM17/			07.02.2017	

Decision : The committee noted the case was referred to DIPP for their examination / comments and this office has requested the firm to appear before norms committee for personal hearing on 23.5.2018 , as import item in this case are " molybdenum sheet,Tungsteen sheet" are valuable inputs and their wastage applied for is very high range. Case is deferred.

Case ALC2/2017	No.: 26/3/80-	Party INDIA	Name: PLANSEE	Meet HIGH	No/Date: 3/80-	Status: Deferred
		PERFORMANCE			ALC2/2018	
		MATERIALS PVT LTD			09.05.2018	
HQ	File	RLA	File	Lic.No/Date:	0710111091	
61	:01/80/050/00026/AM18/	:07/24/040/00294/AM17/			07.02.2017	

Decision : The committee noted the case was referred to DIPP for their examination / comments and this office has requested the firm to appear before norms committee for personal hearing on 23.5.2018 , as import item in this case are " molybdenum

sheet, Tungsten sheet" are valuable inputs and their wastage applied for is very high range. Case is deferred.

Case ALC2/2017	No.: 27/3/80-	Party INDIA	Name: PLANSEE	Meet HIGH	No/Date: 3/80-	Status: Deferred
		PERFORMANCE		ALC2/2018		
		MATERIALS PVT LTD		09.05.2018		
HQ	File	RLA	File	Lic.No/Date:0710111086		
62	:01/80/050/00027/AM18/	:07/24/040/00286/AM17/		07.02.2017		

Decision : The committee noted the case was referred to DIPP for their examination / comments and this office has requested the firm to appear before norms committee for personal hearing on 23.5.2018 , as import item in this case are " molybdenum sheet, Tungsten sheet" are valuable inputs and their wastage applied for is very high range. Case is deferred.

Case ALC2/2017	No.: 28/3/80-	Party INDIA	Name: PLANSEE	Meet HIGH	No/Date: 3/80-	Status: Deferred
		PERFORMANCE		ALC2/2018		
		MATERIALS PVT LTD		09.05.2018		
HQ	File	RLA	File	Lic.No/Date:0710111087		
63	:01/80/050/00028/AM18/	:07/24/040/00287/AM17/		07.02.2017		

Decision : The committee noted the case was referred to DIPP for their examination / comments and this office has requested the firm to appear before norms committee for personal hearing on 23.5.2018 , as import item in this case are " molybdenum sheet, Tungsten sheet" are valuable inputs and their wastage applied for is very high range. Case is deferred.

Case ALC2/2017	No.: 29/3/80-	Party INDIA	Name: PLANSEE	Meet HIGH	No/Date: 3/80-	Status: Deferred
		PERFORMANCE		ALC2/2018		
		MATERIALS PVT LTD		09.05.2018		
HQ	File	RLA	File	Lic.No/Date:0710111088		
64	:01/80/050/00029/AM18/	:07/24/040/00288/AM17/		07.02.2017		

Decision : The committee noted the case was referred to DIPP for their examination / comments and this office has requested the firm to appear before norms committee for personal hearing on 23.5.2018 , as import item in this case are " molybdenum sheet, Tungsten sheet" are valuable inputs and their wastage applied for is very high range. Case is deferred .

Case ALC2/2017	No.: 30/3/80-	Party INDIA	Name: PLANSEE	Meet HIGH	No/Date: 3/80-	Status: Deferred
		PERFORMANCE		ALC2/2018		
		MATERIALS PVT LTD		09.05.2018		
HQ	File	RLA	File	Lic.No/Date:0710111090		
65						

:01/80/050/00030/AM18/ :07/24/040/00289/AM17/ 07.02.2017

Decision : The committee noted the case was referred to DIPP for their examination / comments and this office has requested the firm to appear before norms committee for personal hearing on 23.5.2018 , as import item in this case are " molybdenum sheet, Tungsten sheet" are valuable inputs and their wastage applied for is very high range. Case is deferred.

Case ALC2/2017	No.: 8/3/80-	Party Name: HANNING MOTORS INDIA P LTD	Meet ALC2/2018 09.05.2018	No/Date: 3/80-	Status: Deferred
66 HQ	File	RLA	File	Lic.No/Date:3410042923	
:01/80/050/00008/AM18/ :34/24/040/00316/AM17/ 09.02.2017					

Decision : The committee noted the case was referred to DIPP for their examination / comment. It is decided to remind DIPP to expedite their comments. case is deferred.

Case ALC2/2017	No.: 42/3/80-	Party Name: L&T-MHPS BOILERS PVT LTD	Meet ALC2/2018 09.05.2018	No/Date: 3/80-	Status: Approved
HQ	File	RLA	File	Lic.No/Date:0310811157	
:01/80/050/00042/AM18/ :03/95/040/00686/AM17/ 13.02.2017					

Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ratify the norms as under :-

- The import item at sl.No 1 to 5 are allowed 1.02 kg/ kg content in export product.
- The import item at sl.No 6 to 10 are allowed on net to net basis under GN-4 with accountability clause .
- The import item at sl.No 11 to 15 consumables are allowed as per SION C-1647 for consumables.

RA concerned may take further necessary action as per the decision of

Case ALC2/2017	No.: 43/3/80-	Party Name: L & T- MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet ALC2/2018 09.05.2018	No/Date: 3/80-	Status: Withdrawa n
6 HQ	File	RLA	File	Lic.No/Date:031081123	
8 :01/80/050/00043/AM1		:03/95/040/00820/AM1	2	15.02.2017	
8/		7/			

Decision : The committee noted that DHI has raised deficiency and letter sent to the firm vide e mail on 2.8.2017 and reminder sent on 18.10.2017 and due to non furnishing of information by January 2018 , Norms committee already rejected the case in meeting no 18 dated 2.1.2018.It is decided to withdraw the case from agenda.

69	Case ALC2/2017	No.:46/5/80-	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet ALC2/2018 09.05.2018	No/Date:3/80-	Status: Deferred
	HQ :01/80/050/00107/AM18/	File RLA :34/24/040/00301/AM17/	File Lic.No/Date:3410042935 15.02.2017			
	Decision : The committee considered the case as per agenda . It is decided send complete set of application to MSME with request to examine the matter ad furnish their comments. case is deferred.					

70	Case ALC2/2017	No.:43/5/80-	Party Name:SAIRA ASIA INTERIORS PVT LTD	Meet ALC2/2018 09.05.2018	No/Date:3/80-	Status: Deferred
	HQ :01/80/050/00104/AM18/	File RLA :34/24/040/00335/AM17/	File Lic.No/Date:3410042944 16.02.2017			
	Decision : The committee considered the case as per agenda . It is decided send complete set of application to MSME with request to examine the matter ad furnish their comments. case is deferred.					

71	Case ALC2/2017	No.:44/5/80-	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet ALC2/2018 09.05.2018	No/Date:3/80-	Status: Deferred
	HQ :01/80/050/00105/AM18/	File RLA :34/24/040/00310/AM17/	File Lic.No/Date:3410042954 20.02.2017			
	Decision : The committee considered the case as per agenda . It is decided send complete set of application to MSME with request to examine the matter ad furnish their comments. case is deferred.					

72	Case ALC2/2017	No.:13/3/80-	Party Name:INTERPUMP HYDRAULICS INDIA PVT. LTD.,	Meet ALC2/2018 09.05.2018	No/Date:3/80-	Status: Deferred
	HQ :01/80/050/00013/AM18/	File RLA :04/24/040/00199/AM17/	File Lic.No/Date:0410162829 23.02.2017			
	Decision : The committee noted the case was referred to MSME for their examination / comments on 26.5.2017. It is decided to remind MSME to expedite their comments .case is deferred.					


 के० पी० सिंह/K. P. SINGH
 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 भारत सरकार/Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Case No.:26/26/80-ALC2/2016 **Party Name:**TERUMO PENPOL PRIVATE LIMITED **Meet No/Date:**3/80-ALC2/2018 09.05.2018 **Status:** Approved

HQ File RLA File Lic.No/Date:53100192
:01/80/050/00650/AM17/ :53/24/040/00027/AM17 81
/ 28.02.2017

Decision : The Committee deliberated on the matter and taking clue from the written comments furnished by DIPP (TSW section) vide their letter no 07/9/2016-TSW dated 08.12.2017 ,it is decided to ratify the norms as under :-

Export item Name	Quantity in (Number)	Import item name	Quantity allowed
1. Single Blood Bag	21910.000	PVC Compound	1.10 kg /kg content contained in export product
2. Single Blood Bag with NIP	32660.000	Stainless Steel Capillary (Cannule with Protective Cap) (Needle Assembly)	1.03 number/number content contained in export product
3. Single Transfer Bag	15400.000	Evident Paper-Plastic in Roll or Sheet (Self Adhesive)	1.04 sq. mtr/ sq. mtr. content contained in export product
4. Double Blood Bag	34056.000	Aluminium Foil Cover (Laminated Aluminium Pouch)	1.02 number/number content contained in export product
5. Double Blood Bag with Sampling Arm, NIP, Holder & D Bag	72930.000	Plasma Cap (Rubber Cap)	1.03 number/number content contained in export product
6. Triple Blood Bag	11232.000	Luer Adaptor Holder Assembly	1.03 number/number content contained in export product
7. Triple Blood Bag with Sampling Arm	1872.000	Oxygen Absorber	1.03 number/number content contained in export product
8. Triple Blood Bag with Sampling Arm, NIP, Holder & D Bag	37648.000	Y Tube	1.03 number/number content contained in export product
9. Triple Blood Bag SAGM	5560.000	Thermal Transfer Ribbon 110 mm width x 300 mtr Long	1.03 meter/meter content contained in export product

10. Triple Blood Bag SAGM with Sampling Arm, NIP, Holder & D Bag	403624.000	Big Break off Valve (Big BOV)	1.03 number/number content contained in export product
11. Top & Bottom Triple Blood Bag SAGM with Sampling Arm, NIP, Holder & D Bag	102200.000	Y Connector	1.03 number/number content contained in export product
12. Quadruple Blood Bag	1860.000	Soft Shell Filter (CRC Filter)	1.03 number/number content contained in export product
13. Quadruple Blood Bag SAGM	26460.000	Stamping Foil Tape 27 mm width x 500 mtr Long	1.03 meter/meter content contained in export product
14. Quadruple Blood Bag SAGM with Sampling Arm & Holder	4140.000	Tube Connector	1.03 number/number content contained in export product
15. Quadruple Blood Bag SAGM with Sampling Arm, NIP, Holder & D Bag	49806.000	Tube Holder	1.03 number/number content contained in export product
16. Quadruple Blood Bag SAGM Buffy with Sampling Arm, NIP, Holder & D Bag	25788.000	Big Break off Valve Sleeve (Big BOV Sleeve)	1.03 number/number content contained in export product
17. Top & Bottom Quadruple Blood Bag SAGM with CRC Filter, Sampling Arm, NIP, Holder & D Bag	18000.000	TAB Tube Connector	1.03 number/number content contained in export product


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 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 भारत सरकार/Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

18. Top & Bottom Quadruple Blood Bag SAGM with Sampling Arm, NIP, Holder & D Bag	77238.000	PET-CPP Cover	1.02 number/number content contained in export product
19. Cord Blood Bag	1360.000		

RA concerned may take further necessary action as per the decision of NC.

Case No.: 45/3/80-ALC2/2017	Party Name: AUTOFITS PACKAGING PVT.LTD.	Meet No/Date: 3/80-ALC2/2018 09.05.2018	Status: Deferred
74 HQ :01/80/050/00045/AM18/	File RLA :03/94/040/01095/AM17/	File Lic.No/Date:0310811747 09.03.2017	
Decision : The committee noted the case was referred to MSME for their examination / comments on 26.5.2017. It is decided to remind MSME to expedite their comments. case is deferred.			

Case No.: 47/5/80-ALC2/2017	Party Name: BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date: 3/80-ALC2/2018 09.05.2018	Status: Deferred
75 HQ :01/80/050/00108/AM18/	File RLA :34/24/040/00312/AM17/	File Lic.No/Date:3410043015 09.03.2017	
Decision : The committee considered the case as per agenda and it is decided to send copy of the application to MSME for their comments. Case is deferred .			

Case No.: 17/3/80-ALC2/2017	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date: 3/80-ALC2/2018 09.05.2018	Status: Withdrawn
7 6 HQ :01/80/050/00017/AM18/	File RLA :08/24/040/00497/AM17/	File Lic.No/Date:081013986 0 10.03.2017	
Decision : The committee noted that RA in this authorisation has stated that this authorisation was issued on repeat basis as per ALC meeting no 20/80 dated 05.1.2016. It is decided to withdraw the case from agenda.			

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Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No.:5/26/80- ALC2/2016	Party Name: BIO - TECH VISION PVT.LTD	Meet No/Date:3/80- ALC2/2018 09.05.2018	Status: Approved
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HQ :01/80/050/00629/AM17/	File RLA :08/24/040/00488/AM17/	File Lic.No/Date:0810139861 10.03.2017
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77 **Decision :** The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ratify the norms as under :-

- The import item at sl.No 1 is allowed 1.106 in number in export product.
- The import item at sl.No 2 to 5 are allowed 1 % wastage on net content in export product.
- The import item at sl.No 6 consumable are allowed 4 % of FOB value .

RA concerned may take further necessary action as per the decision of

Case No.:45/5/80- ALC2/2017	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:3/80- ALC2/2018 09.05.2018	Status: Deferred
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HQ :01/80/050/00106/AM18/	File RLA :34/24/040/00309/AM17/	File Lic.No/Date:3410043036 17.03.2017
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78 **Decision :** The committee noted the case was referred to MSME for their examination / comments on 20.6.2017. It is decided to remind MSME to expedite their comments .case is deferred.

Case No.:11/3/80- ALC2/2017	Party Name: MINDA SILCA ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80- ALC2/2018 09.05.2018	Status: Deferred
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HQ :01/80/050/00011/AM18/	File RLA :05/24/040/00634/AM17/	File Lic.No/Date:0510402001 20.03.2017
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79 **Decision :** The committee noted the case was referred to MSME for their examination / comments on 03.5.2017. It is decided to remind MSME to expedite their comments .case is deferred.

Case No.:21/3/80- ALC2/2017	Party Name: AQUASUB ENGINEERING	Meet No/Date:3/80- ALC2/2018 09.05.2018	Status: Approved
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HQ :01/80/050/00021/AM18/	File RLA :32/24/040/00041/AM17/	File Lic.No/Date:3210078128 20.03.2017
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80 **Decision :** The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ratify the norms as under :-

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Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

i. The import item is allowed as per SION C-1647.

RA concerned may take further necessary action as per the decision of

81	Case ALC2/2017	No.: 54/3/80-	Party DRIVETEC PRIVATE LIMITED	Name: MIBA INDIA	Meet ALC2/2018 09.05.2018	No/Date: 3/80-	Status: Deferred
	HQ :01/80/050/00054/AM18/	File :31/83/040/00179/AM17/	RLA	File :31/83/040/00179/AM17/	Lic.No/Date:3110066627 21.03.2017		
Decision : The committee noted the case was referred to MSME for their examination / comments on 26.5.2017. It is decided to remind MSME to expedite their comments .case is deferred .							

82	Case ALC2/2017	No.: 16/3/80-	Party AUROLAB	Name: AUROLAB	Meet ALC2/2018 09.05.2018	No/Date: 3/80-	Status: Approved
	HQ :01/80/050/00016/AM18/	File :35/24/040/00061/AM17/	RLA	File :35/24/040/00061/AM17/	Lic.No/Date:3510045144 23.03.2017		
Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ratify the norms as under :-							
i. The import item at sl.No 1 is allowed 1.106 in number in export product.							
ii. The import item at sl.No 2 is allowed net to net without any wastage..							
RA concerned may take further necessary action as per the decision of NC							

83	Case ALC2/2017	No.: 20/3/80-	Party CTC TOOLS LIMITED	Name: KYOCERA PRECISION PRIVATE	Meet ALC2/2018 09.05.2018	No/Date: 3/80-	Status: Deferred
	HQ :01/80/050/00020/AM18/	File :02/24/040/00267/AM17/	RLA	File :02/24/040/00267/AM17/	Lic.No/Date:0210207496 24.03.2017		
Decision : The committee noted the case was referred to MSME for their examination / comments on 26.5.2017. It is decided to remind MSME to expedite their comments.case is deferred .							

84	Case ALC2/2017	No.: 53/3/80-	Party INDIA LIMITED	Name: GL&V PRIVATE	Meet ALC2/2018 09.05.2018	No/Date: 3/80-	Status: Deferred
	HQ :01/80/050/00053/AM18/	File :31/83/040/00185/AM17/	RLA	File :31/83/040/00185/AM17/	Lic.No/Date:31100666 40 29.03.2017		Defer Date:09.05.2018
Decision : The committee considered the case as per agenda . It is decided to forward a							

complete set of application with reply furnished by the firm to MSME for their comments.
Case is deferred.

Case ALC2/2017	No.: 2/9/80-	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet ALC2/2018 09.05.2018	No/Date: 3/80-	Status: Deferred
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85 HQ File RLA File Lic.No/Date:0710111488
:01/80/050/00180/AM18/ :07/24/040/00299/AM17/ 26.04.2017

Decision : The committee noted the case was referred to DIPP for their examination / comments and this office has requested the firm to appear before norms committee for personal hearing on 23.5.2018 , as import item in this case are " molybdenum sheet,Tungsteen sheet" are valuable inputs and their wastage applied for is very high range. Case is deferred.

Case ALC2/2017	No.: 3/9/80-	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet ALC2/2018 09.05.2018	No/Date: 3/80-	Status: Deferred
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86 HQ File RLA File Lic.No/Date:0710111486
:01/80/050/00181/AM18/ :07/24/040/00300/AM17/ 26.04.2017

Decision : The committee noted the case was referred to DIPP for their examination / comments and this office has requested the firm to appear before norms committee for personal hearing on 23.5.2018 , as import item in this case are " molybdenum sheet,Tungsteen sheet" are valuable inputs and their wastage applied for is very high range. Case is deferred.

Case ALC2/2017	No.: 5/9/80-	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet ALC2/2018 09.05.2018	No/Date: 3/80-	Status: Deferred
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87 HQ File RLA File Lic.No/Date:0710111487
:01/80/050/00183/AM18/ :07/24/040/00298/AM17/ 26.04.2017

Decision : The committee noted the case was referred to DIPP for their examination / comments and this office has requested the firm to appear before norms committee for personal hearing on 23.5.2018 , as import item in this case are " molybdenum sheet,Tungsteen sheet" are valuable inputs and their wastage applied for is very high range. Case is deferred.

Case ALC2/2017	No.: 55/3/80-	Party Name: FRIZAIR PRIVATE LIMITED	Meet ALC2/2018 09.05.2018	No/Date: 3/80-	Status: Approved
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88 HQ File RLA File Lic.No/Date:0910064974
:01/80/050/00055/AM18/ :09/24/040/00028/AM18/ 27.04.2017

Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ratify the norms taking clue from SION C-1775 is as under :-

- i. The import item at sl.No 1 is allowed 1.01kg/kg content in export product.
- ii. The import item at sl.No 2 is allowed 1.01 kg/kg content in export product
- iii. The import item at sl.No 3 is allowed 1.02 kg/kg content in export product
- iv. The import item at sl.No 4 is allowed 0.5 % of FOB value
- v. The import item at sl.No 5 is allowed net to net without any wastage.

RA concerned may take further necessary action as per the decision of NC

Case ALC2/2017	No.: 4/9/80-	Party INDIA	Name: PLANSEE PERFORMANCE MATERIALS PVT LTD	Meet HIGH 09.05.2018	No/Date: 3/80- ALC2/2018	Status: Deferred
HQ	File	RLA	File	Lic.No/Date:	0710111499	
89	:01/80/050/00182/AM18/	:07/24/040/00305/AM17/	28.04.2017			

Decision : The committee noted the case was referred to DIPP for their examination / comments and this office has requested the firm to appear before norms committee for personal hearing on 23.5.2018 , as import item in this case are " molybdenum sheet,Tungsten sheet" are valuable inputs and their wastage applied for is very high range. Case is deferred.

Case ALC2/2017	No.: 6/9/80-	Party INDIA	Name: PLANSEE PERFORMANCE MATERIALS PVT LTD	Meet HIGH 09.05.2018	No/Date: 3/80- ALC2/2018	Status: Deferred
HQ	File	RLA	File	Lic.No/Date:	0710111497	
90	:01/80/050/00184/AM18/	:07/24/040/00301/AM17/	28.04.2017			

Decision : The committee noted the case was referred to DIPP for their examination / comments and this office has requested the firm to appear before norms committee for personal hearing on 23.5.2018 , as import item in this case are " molybdenum sheet,Tungsten sheet" are valuable inputs and their wastage applied for is very high range. Case is deferred .

Case ALC2/2017	No.: 2/17/80-	Party TECHNOLOGIES LTD.	Name: VEM PVT	Meet ALC2/2018 09.05.2018	No/Date: 3/80- ALC2/2018	Status: Deferred
HQ	File	RLA	File	Lic.No/Date:	0910065045	
91	:01/80/050/00281/AM18/	:09/24/040/00055/AM18/	15.05.2017			

Decision : The committee noted that hard copy of the application not received . It is decided to request RA concerned and firm to furnish hard copy of the application for examination. Case is deferred.

92	Case ALC2/2017	No.:15/12/80-	Party HYDROMET	Name:SHIV	Meet ALC2/2018 09.05.2018	No/Date:3/80-	Status: Deferred
	HQ :01/80/050/00229/AM18/	File :24/24/040/00004/AM18/	RLA	File Lic.No/Date:2410042211 19.05.2017			
Decision : The committee noted that application was referred to Ministry of Mines for their comments on 6.9.2017. It was decided to remind Ministry of Mines to expedite their comments. Case is deferred .							

93	Case ALC2/2017	No.:15/9/80-	Party Name:MACAWBER BEEKAY PVT. LTD.	Meet ALC2/2018 09.05.2018	No/Date:3/80-	Status: Deferred
	HQ :01/80/050/00193/AM18/	File :05/24/040/00079/AM18/	RLA	File Lic.No/Date:0510402658 22.05.2017		
Decision : The committee noted that application was referred to DHI for their comments on 2.8.2017. It was decided to remind DHI to expedite their comments. Case is deferred						

94	Case ALC2/2018	No.:20/3/80-	Party TECH.CNC LIMITED	Name:MICRO PRIVATE	Meet ALC2/2018 09.05.2018	No/Date:3/80-	Status: Approved
	HQ :01/80/050/00020/AM19/	File :07/24/040/00047/AM18/	RLA	File Lic.No/Date:0710111648 : 24.05.2017			
Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ratify the norms as under :-							
i. The import item at sl.No 1 & 2 are allowed 1.02kg/kg content in export product.							
RA concerned may take further necessary action as per the decision of NC							

95	Case ALC2/2017	No.:2/12/80-	Party Name:FREUDENBERG FILTRATION TECHNOLOGIES INDIA PVT.LTD.	Meet ALC2/2018 09.05.2018	No/Date:3/80-	Status: Deferred
	HQ :01/80/050/00216/AM18/	File :31/83/040/00158/AM17/	RLA	File Lic.No/Date:3110066759 25.05.2017		
Decision : The committee considered the case as per agenda . It is noted that application was sent to DHI on 6.9.2017 for their examination and comments. It is decided to remind DHI to expedite their comments. case is deferred.						

Case ALC2/2017	No.: 1/12/80-	Party Name:INTERPUMP HYDRAULICS INDIA PVT. LTD.,	Meet ALC2/2018 09.05.2018	No/Date: 3/80-	Status: Deferred
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96 HQ File RLA File Lic.No/Date:0410163150
:01/80/050/00215/AM18/ :04/24/040/00037/AM18/ 25.05.2017

Decision : The committee considered the case as per agenda. It is noted that reply received from the firm was sent to DIPP on 07.12.2017 for their comments. It is decided to remind DIPP to expedite their comments. case is deferred.

Case ALC2/2017	No.: 20/9/80-	Party Name:CORNING TECHNOLOGIES INDIA PVT. LTD.	Meet ALC2/2018 09.05.2018	No/Date: 3/80-	Status: Deferred
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97 HQ File RLA File Lic.No/Date:0510403029
:01/80/050/00198/AM18/ :05/23/040/00081/AM18/ 05.06.2017

Decision : The committee considered the case as per agenda . It is noted that application was sent to DEIT on 26.7.2017 for their examination and comments. It is decided to remind DEIT to expedite their comments. case is deferred.

Case ALC2/2017	No.: 11/9/80-	Party Name:DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet ALC2/2018 09.05.2018	No/Date: 3/80-	Status: Approved
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HQ File RLA File Lic.No/Date:0410163193
:01/80/050/00189/AM18/ :04/24/040/00055/AM18/ 08.06.2017

98 **Decision :** The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ratify the norms as under :-

- The import item at sl.No 1 to 5 are allowed net to net without any wastage.
- The import item at sl.No 6 is allowed 1.02 kg/kg content in export product

RA concerned may take further necessary action as per the decision of NC

Case ALC2/2017	No.: 14/9/80-	Party Name:DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet ALC2/2018 09.05.2018	No/Date: 3/80-	Status: Approved
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99 HQ File RLA File Lic.No/Date:0410163194
:01/80/050/00192/AM18/ :04/24/040/00056/AM18/ 08.06.2017

Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ratify the norms as under :-

- The import item at sl.No 1 to 5 are allowed net to net without any wastage.

ii. The import item at sl.No 6 is allowed 1.02 kg/kg content in export product

RA concerned may take further necessary action as per the decision of NC

100	Case No.: 1/17/80- ALC2/2017	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet ALC2/2018 09.05.2018	No/Date: 3/80-	Status: Deferred
	HQ :01/80/050/00280/AM18/	File RLA :09/24/040/00082/AM18/	File Lic.No/Date:0910065162 12.06.2017		Defer Date:09.05.2018
Decision : The committee considered the case as per agenda . It is noted that application was sent to DHI on 18.1.2018 for their examination and comments. It is decided to remind DHI to expedite their comments. case is deferred.					

101	Case No.: 16/9/80- ALC2/2017	Party Name: SPRAYTEC (INDIA) LTD.,	Meet ALC2/2018 09.05.2018	No/Date: 3/80-	Status: Rejected
	HQ :01/80/050/00194/AM18/	File RLA :05/24/040/00133/AM18/	File Lic.No/Date:0510403105 13.06.2017		
Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME.It is decided to reject the case as export & import item are same and there is no manufacturing activity.					
RA concerned may take necessary action as per the decision of NC.					

102	Case No.: 27/9/80- ALC2/2017	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet ALC2/2018 09.05.2018	No/Date: 3/80-	Status: Approved
	HQ :01/80/050/00205/AM18/	File RLA :53/24/040/00003/AM18/	File Lic.No/Date:5310019417 15.06.2017		
Decision : The Committee deliberated on the matter and taking clue from the written comments furnished by DIPP (TSW section) vide their letter no 07/9/2016-TSW dated 08.12.2017 ,it is decided to ratify the norms as under :-					
1. The import item at Sl. No. 1 is allowed 1.10kg /kg content contained in export					

product

2. The import item at Sl. 4 & 18 are allowed 1.02 number/number content contained in export product.

3. The import item at Sl. No. 2,5 to 8, 10 to 12 & 14 to 17 are allowed 1.03 number/number content contained in export product.

4. The import item at Sl. 3 is allowed 1.04 sq. mtr/ sq. mtr content contained in export product.

5. The import item at Sl. No. 9 & 13 is allowed 1.03 mtr/mtr content contained in export product.

RA concerned may take further necessary action as per the decision of NC.

10 3	Case No.:7/9/80-ALC2/2017	Party Name:INDUS REFRIGERATION PVT LTD	Meet No/Date:3/80-ALC2/2018 09.05.2018	Status: Deferre d
	HQ File :01/80/050/00185/AM18 /	RLA File :04/24/040/00038/AM18 /	Lic.No/Date:041016324 0 19.06.2017	
Decision : The committee deliberated on the matter and decided to send complete set of application with information furnished by the firm to MSME for their examination and comments. case is deferred.				

10 4	Case No.:12/9/80-ALC2/2017	Party Name:HELVOET RUBBER AND PLASTIC TECHNOLOGIES INDIA P.L.	Meet No/Date:3/80-ALC2/2018 09.05.2018	Status: Deferre d
	HQ File :01/80/050/00190/AM18 /	RLA File :31/83/040/00046/AM18 /	Lic.No/Date:311006678 8 20.06.2017	
Decision : The committee noted that application was sent to MSME for examination / comments on 26.7.2017. It is decided to remind MSME to expedite their comments. Case is deferred.				

10 5	Case No.:10/9/80-ALC2/2017	Party Name:S AND P ENTERPRISES	Meet No/Date:3/80-ALC2/2018 09.05.2018	Status: Deferre d
	HQ File :01/80/050/00188/AM18 /	RLA File :04/24/040/00058/AM18 /	Lic.No/Date:041016324 7 20.06.2017	
Decision : The committee deliberated on the matter and decided to send complete set of application with information furnished by the firm to MSME for their examination and comments. case is deferred.				

10 6	Case No.: 23/9/80- ALC2/2017	Party Name: SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date: 3/80- ALC2/2018 09.05.2018	Status: Approve d
	HQ File RLA File Lic.No/Date:051040320 :01/80/050/00201/AM18 :05/24/040/00085/AM18 5 / / 22.06.2017			
Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME.It is decided to ratify the norms as under :- i. The import item at sl. No. 1 is allowed 1.01 kg/kg content in export item as per SION C-1175 ii. The import item at sl. No. 2 is allowed 1.02 kg/kg content in export item as per SION C-1175 iii. The import item at sl. No 3 is allowed 0.5 % of FOB value. RA concerned may take further necessary action as per the decision of NC.				

10 7	Case No.: 13/9/80- ALC2/2017	Party Name: EMERSON CLIMATE TECHNOLOGIES INDIA PVT LTD	Meet No/Date: 3/80- ALC2/2018 09.05.2018	Status: Deferre d
	HQ File RLA File Lic.No/Date:311006679 :01/80/050/00191/AM18 :31/82/040/00228/AM17 5 / / 23.06.2017			
Decision : The committee considered the case as per agenda in the presence of technical representatives of DHI, DIPP and MSME.It is decided to request the firm to furnish information on following :- i. The details of indigenously acquired items for manufacturing of export product. Case is deferred.				

10 8	Case No.: 19/9/80- ALC2/2017	Party Name: NIPRO INDIA CORPORATION PRIVATE LIMITED	Meet No/Date: 3/80- ALC2/2018 09.05.2018	Status: Approve d
	HQ File RLA File Lic.No/Date:311006679 :01/80/050/00197/AM18 :31/83/040/00047/AM18 6 / / 23.06.2017			
Decision : The committee considered the case as per agenda in the presence of technical representatives of DHI, DIPP and MSME.It is decided to ratify the norms on repeat basis of earlier decision taken by NC in its meeting no 01/ 80 dated 11.4.2018 (case no sl. No 25 A.A.no 3110066849) as under :- i. The import item at sl. No 1 is allowed 1.20 kg/kg content in the export product.				

- ii. The import item at sl. No 2 is allowed 0.003 Nos. per 10000 Nos. of Export product.
iii. The import item at sl. No 2 is allowed 0.15 KGs per 10000 Nos. of Export product.

RA concerned may take necessary action as per the decision of Norms Committee.

Case No.: 10/12/80-ALC2/2017	Party Name: MAGPPIE INTERNATIONAL LTD.	Meet No/Date: 3/80-ALC2/2018 09.05.2018	Status: Approve d
HQ :01/80/050/00224/AM18 /	File RLA :05/24/040/00163/AM18 /	File Lic.No/Date: 051040334 2 06.07.2017	

- 10
9 **Decision :** The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME.It is decided to ratify the norms as under :-

- i. Import item is allowed 0.5% wastage on net content basis

RA concerned may take necessary action as per the decision of Norms Committee.

Case No.: 20/12/80-ALC2/2017	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date: 3/80-ALC2/2018 09.05.2018	Status: Deferre d
HQ :01/80/050/00234/AM18 /	File RLA :03/95/040/00122/AM18 /	File Lic.No/Date: 031081452 4 10.07.2017	

- 11
0 **Decision :** The committee noted that the case was referred tp DHI on 5.9.2017. It iwas decided to request DHI to expedite their comments. Case is deferred.

Case No.: 11/12/80-ALC2/2017	Party Name: SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date: 3/80-ALC2/2018 09.05.2018	Status: Approve d
HQ :01/80/050/00225/AM18 /	File RLA :05/24/040/00157/AM18 /	File Lic.No/Date: 051040337 7 12.07.2017	

- 11
1 **Decision :** The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME.It is decided to ratify the norms as under :-
i. The import item at sl. No. 1 is allowed 1.01 kg/kg content in export item as per SION C-1175
ii. The import item at sl. No. 2 is allowed 1.02 kg/kg content in export item as per SION C-1175
iii. The import item at sl. No 3 is allowed 0.5 % of FOB value.

RA concerned may take further necessary action as per the decision of NC.

क० पी० सिंह/K. P. SINGH
उप महाविदेशीय विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महाविदेशीय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

11 2	Case No.: 9/12/80- ALC2/2017	Party Name: SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date: 3/80- ALC2/2018 09.05.2018	Status: Approve d
	HQ File :01/80/050/00223/AM18 /	RLA File :05/24/040/00172/AM18 /	Lic.No/Date:051040340 2 14.07.2017	
Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME.It is decided to ratify the norms as under:-				
i. The import items at al . no 1 to 4 are allowed 1.01 kg/kg .				
RA concerned may take further necessary action as per the decision of NC.				

11 3	Case No.: 14/12/80- ALC2/2017	Party Name: GOLD MOHUR PROFILES LIMITED	Meet No/Date: 3/80- ALC2/2018 09.05.2018	Status: Deferre d
	HQ File :01/80/050/00228/AM18 /	RLA File :05/23/040/00156/AM18 /	Lic.No/Date:051040350 1 25.07.2017	
Decision : The committee noted that as per the deficiency raised letter sent to the firm vide e mail on 15.12.2017 & on 17.5.2017 to furnish information and no information received so far. It is decided to send final reminder to furnish information with in 15 days failing which case will be rejected. Case is deferred.				

11 4	Case No.: 6/12/80- ALC2/2017	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date: 3/80- ALC2/2018 09.05.2018	Status: Approve d
	HQ File :01/80/050/00220/AM18 /	RLA File :53/24/040/00006/AM18 /	Lic.No/Date:531001946 8 27.07.2017	
Decision : The Committee deliberated on the matter and taking clue from the written comments furnished by DIPP (TSW section) vide their letter no 07/9/2016-TSW dated 08.12.2017 ,it is decided to ratify the norms as under :-				
1. The import item at Sl. No. 1 is allowed 1.10kg /kg content contained in export product 2. The import item at Sl. No. 2, 5 to 8, 10, 11 & 13 to 16 are allowed 1.03 number/number content contained in export product. 3. The import item at Sl. 3 is allowed 1.04 sq. mtr/ sq. mtr content contained in export product. 4. The import item at Sl. 4 & 17 is allowed 1.02 number/number content contained in export product.				

5. The import item at Sl. No. 9 & 12 is allowed 1.03 mtr/mtr content contained in export product.

RA concerned may take further necessary action as per the decision of NC.

11 5	Case No.: 13/12/80- ALC2/2017	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet ALC2/2018 09.05.2018	No/Date: 3/80- No/Date:051040353 3 28.07.2017	Status: Deferre d
	HQ :01/80/050/00227/AM18 /	File RLA :05/23/040/00163/AM18 /	File Lic.No/Date:051040353 3 28.07.2017		
Decision : The committee considered the case as per agenda and it is decided to to ask the firm to furnish information on following points :- i. The purpose of import of item at sl. No 12. ii. The maximum diameter of export item. Case is deferred to					

11 6	Case No.: 9/15/80- ALC2/2017	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet ALC2/2018 09.05.2018	No/Date: 3/80- No/Date:031081504 9 07.08.2017	Status: Approve d
	HQ :01/80/050/00263/AM18 /	File RLA :03/94/040/00379/AM18 /	File Lic.No/Date:031081504 9 07.08.2017		
Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME.It is decided to ratify the norms as under:- i. The import item at sl no. 1,2,4,8,10,11 and 12 are allowed as per SION C-1647 ii. The import item at sl. No 3,5,6,7, and 9 are allowed net to net basis under GN-4 with accountability clause. RA concerned may take further necessary action as per the decision of NC.					

11 7	Case No.: 7/15/80- ALC2/2017	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet ALC2/2018 09.05.2018	No/Date: 3/80- No/Date:031081522 4 17.08.2017	Status: Approve d
	HQ :01/80/050/00261/AM18 /	File RLA :03/94/040/00349/AM18 /	File Lic.No/Date:031081522 4 17.08.2017		
Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME.It is decided to ratify the norms as under:- i. The import item at sl no. 1 to 3 and 9 to 13 are allowed as per SION C-1647					

ii. The import item at sl. No 4 to 8 and 14 to 15 are allowed net to net basis under GN-4 with accountability clause.

RA concerned may take further necessary action as per the decision of NC.

11 8	Case No.:8/15/80-ALC2/2017	Party Name:COTSWOLD ARCHITECTURAL PRODUCTS (INDIA) PVT.LTD.	Meet No/Date:3/80-ALC2/2018 09.05.2018	Status: Deferre d
	HQ File :01/80/050/00262/AM18 /	RLA File :03/94/040/01143/AM17 /	Lic.No/Date:031081520 7 17.08.2017	

Decision : The committee considered the case as per agenda and noted that the case was sent to DIPP on 16.10.2017. It was decided to remind DIPP to expedite their comments. Case is deferred.

11 9		Party Name:S AND P ENTERPRISES	Meet No/Date:3/80-ALC2/2018 09.05.2018	Status: Deferre d
	HQ File :01/80/050/00256/AM18 /	RLA File :04/24/040/00095/AM18 /	Lic.No/Date:041016345 1 22.08.2017	

Decision : The committee considered the case as per agenda . It is decided to send the application to MSME for their examination / comments . Case is deferred.

12 0	Case No.:6/15/80-ALC2/2017	Party Name:BOLDROCCHI INDIA PVT LTD	Meet No/Date:3/80-ALC2/2018 09.05.2018	Status: Approve d
	HQ File :01/80/050/00260/AM18 /	RLA File :04/24/040/00093/AM18 /	Lic.No/Date:041016346 3 24.08.2017	

Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME.It is decided to ratify the norms as under:-

i. The import item at sl no. 1,2&10 are allowed net to net basis under GN-4 with accountability clause.

ii. The import item at sl. No 3 to 9 and 11 to 14 are allowed as per SION C-1647

RA concerned may take further necessary action as per the decision of NC.

केंद्र प्रमुख/क. प्रमुख
उप महानिदेशक निदेश व्यापार
Deputy Director General of Foreign Trade
निदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

12 1	Case No.: 1/15/80- ALC2/2017	Party Name: FINOLEX CABLES LIMITED	Meet No/Date: 3/80- ALC2/2018 09.05.2018	Status: Deferre d
	HQ File :01/80/050/00255/AM18 /	RLA File :31/83/040/00039/AM18 /	Lic.No/Date:311006686 6 11.09.2017	
Decision : The committee considered the case as per agenda and noted that the case was sent to MEIT on 16.10.2017. It was decided to remind MEIT to expedite their comments. Case is deferred.				

12 2	Case No.: 3/15/80- ALC2/2017	Party Name: THERMAX LTD.,	Meet No/Date: 3/80- ALC2/2018 09.05.2018	Status: Approve d
	HQ File :01/80/050/00257/AM18 /	RLA File :31/83/040/00079/AM18 /	Lic.No/Date:311006686 9 14.09.2017	
Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME.It is decided to ratify the norms on the basis of written comments furnished by DHI vide their U.O No. 3 (28)/17-TSW (B) dated 06.6.2018 n as under :- i. The import items at sl. No 1 to 23 relevant steel pipes / tubes are allowed 1.02 kg/ kg content in export product taking clue from SION C- 1647 . RA concerned may take further necessary action as per the decision of NC.				

12 3	Case No.: 5/3/80- ALC2/2018	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date: 3/80- ALC2/2018 09.05.2018	Status: Approve d
	HQ File :01/80/050/00005/AM19 /	RLA File :34/24/040/00198/AM18 /	Lic.No/Date:341004364 6 23.11.2017	
Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME.It is decided to ratify the norms as under:- i. The import item at sl no. 1 to 11, 13 to 17 and 19 to 21 are allowed net to net basis under GN-4 with accountability clause. ii. The import item at sl. No 12 is allowed 1.05 kg/ kg content in export product . iii. The import item at sl. No 18 is allowed 1.01 kg/ kg content in export product . RA concerned may take further necessary action as per the decision of NC				


 के० पी० सिंह/K. P. SINGH
 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
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 भारत सरकार/ Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

12 4	Case No.: 6/3/80-ALC2/2018	Party Name: HANNING MOTORS INDIA LTD	Meet ALC2/2018 09.05.2018	No/Date: 3/80-3 21.12.2017	Status: Approved
	HQ File :01/80/050/00006/AM19 /	RLA File :34/24/040/00260/AM18 /			
Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ratify the norms as under:- i. The import item at sl no. 1 to 11, 13 to 17 and 19 to 21 are allowed net to net basis under GN-4 with accountability clause. ii. The import item at sl. No 12 is allowed 1.05 kg/ kg content in export product . iii. The import item at sl. No 18 is allowed 1.01 kg/ kg content in export product . RA concerned may take further necessary action as per the decision of NC					

12 5	Case No.: 1/3/80-ALC2/2018	Party Name: S AND P ENTERPRISES	Meet ALC2/2018 09.05.2018	No/Date: 3/80-5 09.01.2018	Status: Deferred
	HQ File :01/80/050/00001/AM19 /	RLA File :04/24/040/00202/AM18 /			
Decision : It is decided to send the application to MSME for their examination / comments . Case is deferred.					

12 6	Case No.: 13/3/80-ALC2/2018	Party Name: DIAMOND METAL SCREENS (P) LTD	Meet ALC2/2018 09.05.2018	No/Date: 3/80-1 31.01.2018	Status: Deferred
	HQ File :01/80/050/00013/AM19 /	RLA File :65/24/040/00007/AM18 /			
Decision : The committee noted that application was sent to DIPP on 17.5.2018 for their examination / comments. Case is deferred .					

12 7	Case No.: 4/3/80-ALC2/2018	Party Name: NIPHA EXPORTS PRIVATE LIMITED	Meet ALC2/2018 09.05.2018	No/Date: 3/80-4 06.02.2018	Status: Deferred
	HQ File :01/80/050/00004/AM19 /	RLA File :02/24/040/00175/AM18 /			
Decision : It is decided to send the application to MSME for their examination / comments . Case is deferred.					

Case No.:10/3/80-ALC2/2018	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:3/80-ALC2/2018 09.05.2018	Status: Approved
HQ File :01/80/050/00010/AM19 /	RLA File :06/24/040/00048/AM18 /	Lic.No/Date:061003881 5 09.02.2018	:
Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME.It is decided to ratify the norms as under:- i. The import item at sl no. 1 to 4 are allowed 1.03 kg/ kg ii. The import item at sl no 5 &6 are allowed net to net. iii. The import item at sl no 7 is allowed 0.02 kg/kg RA concerned may take further necessary action as per the decision of NC			

Case No.:33/3/80-ALC2/2018	Party Name:BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2018 09.05.2018	Status: Approved
HQ File :01/80/050/00033/AM19 /	RLA File :03/94/040/00870/AM18 /	Lic.No/Date:031081914 4 14.02.2018	:
Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME.It is decided to ratify the norms as under:- i. The import item at sl no. 1 is allowed 1.15 kg/kg content in export product ii. The import item at sl. No 2 is allowed 1.23 kg/ kg content in export product The above quantities are allowed irrespective of number of imports made taking into the account of recoverable wastage. RA concerned may take further necessary action as per the decision of NC			

Case No.:36/3/80-ALC2/2018	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:3/80-ALC2/2018 09.05.2018	Status: Approved
HQ File :01/80/050/00036/AM19 /	RLA File :03/95/040/00986/AM18 /	Lic.No/Date:031081941 5 26.02.2018	:
Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME.It is decided to ratify the norms as under:- i. The import item at sl no. 1,2, & 5 to 8 are allowed as per SION C-1647. ii. The import item at sl. No 3 &4 and 9&10 are allowed net to net basis under GN -4			

with accountability clause.

RA concerned may take further necessary action as per the decision of NC

Case No.: 38/3/80-ALC2/2018	Party Name: LARSEN & TOUBRO LIMITED	Meet ALC2/2018 09.05.2018	No/Date: 3/80- 3/80-09.05.2018	Status: Approved
HQ :01/80/050/00038/AM19 /	File RLA :03/95/040/00991/AM18 /	File 4 26.02.2018	Lic.No/Date:031081941 : 4 26.02.2018	

- 13
1 **Decision :** The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME.It is decided to ratify the norms as under:-
- i. The import item at sl no. 1 to 5 & 8 to 12 are allowed as per SION C-1647
 - ii. The import item at sl. No 6,7&13 are allowed on net to net basis under GN -4 with accountability clause.

RA concerned may take further necessary action as per the decision of NC

Case No.: 42/3/80-ALC2/2018	Party Name: LARSEN & TOUBRO LIMITED	Meet ALC2/2018 09.05.2018	No/Date: 3/80- 3/80-09.05.2018	Status: Approved
HQ :01/80/050/00042/AM19 /	File RLA :03/95/040/00987/AM18 /	File 6 26.02.2018	Lic.No/Date:031081941 : 6 26.02.2018	

- 13
2 **Decision :** The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME.It is decided to ratify the norms as under:-
- i. The import item at sl no. 1 to 4 & 7 to 10 are allowed as per SION C-1647
 - ii. The import item at sl. No 5&6 are allowed on net to net basis under GN -4 with accountability clause.

RA concerned may take further necessary action as per the decision of NC

Case No.: 30/3/80-ALC2/2018	Party Name: COTSWOLD ARCHITECTURAL PRODUCTS (INDIA) PVT.LTD.	Meet ALC2/2018 09.05.2018	No/Date: 3/80- 3/80-09.05.2018	Status: Deferred
HQ :01/80/050/00030/AM19 /	File RLA :03/94/040/00923/AM18 /	File 0 27.02.2018	Lic.No/Date:031081943 : 0 27.02.2018	

Decision : The committee noted that application was sent to DIPP for their comments. Case is deferred.

13 4	Case ALC2/2018	No.: 9/3/80-	Party INSTRUMENTS LTD	Name: MICRON PVT	Meet ALC2/2018 09.05.2018	No/Date: 3/80-	Status: Deferre d
	HQ :01/80/050/00009/AM19 /	File :05/24/040/00599/AM18 /	RLA :05/24/040/00599/AM18 /	File :05/24/040/00599/AM18 /	Lic.No/Date:051040574 2 28.02.2018	:	
Decision : It is decided to send the application to MSME for their examination / comments . Case is deferred.							

13 5	Case ALC2/2018	No.: 39/3/80-	Party ENGINEERING CO	Name: RAJ	Meet ALC2/2018 09.05.2018	No/Date: 3/80-	Status: Approve d
	HQ :01/80/050/00039/AM19 /	File :03/95/040/01020/AM18 /	RLA :03/95/040/01020/AM18 /	File :03/95/040/01020/AM18 /	Lic.No/Date:031081945 4 28.02.2018	:	
Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME.It is decided to ratify the norms as under:- i. The import item at sl no. 1 to 12 , 44 , 45 and 88 are allowed as per SION C-1647 ii. The import item at sl. No 13 to 43 and 46 to 87 are allowed on net to net basis under GN -4 with accountability clause.							
RA concerned may take further necessary action as per the decision of NC							

13 6	Case ALC2/2018	No.: 3/3/80-	Party INTERNATIONAL INC.	Name: OAM SAAI	Meet ALC2/2018 09.05.2018	No/Date: 3/80-	Status: Approve d
	HQ :01/80/050/00003/AM19 /	File :05/24/040/00610/AM18 /	RLA :05/24/040/00610/AM18 /	File :05/24/040/00610/AM18 /	Lic.No/Date:051040576 9 01.03.2018	:	
Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME.It is decided to ratify the norms as under:- i. The import item at sl no. 1 to 6 are allowed on net to net basis under GN -4 with accountability clause.							
RA concerned may take further necessary action as per the decision of NC							



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137	Case No.:8/3/80-ALC2/2018	Party Name:S AND P ENTERPRISES	Meet No/Date:3/80-ALC2/2018 09.05.2018	Status: Deffered
	HQ File RLA File :01/80/050/00008/AM19 :04/24/040/00249/AM18 / /		Lic.No/Date:041016403 2 02.03.2018	
Decision : The committee considered the case as per agenda . It is decided to send the application to MSME for their examination / comments . Case is deferred.				

138	Case No.:2/3/80-ALC2/2018	Party Name:ERBATECH MACHINERY P LTD	Meet No/Date:3/80-ALC2/2018 09.05.2018	Status: Approve d
	HQ File RLA File :01/80/050/00002/AM19 :32/24/040/00055/AM18 / /		Lic.No/Date:321007842 : 1 06.03.2018	
Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME.It is decided to ratify the norms as under:- i. All the import items mentioned in the authorisations are allowed on net to net basis under GN -4 with accountability clause.				
RA concerned may take further necessary action as per the decision of NC				

139	Case No.:43/3/80-ALC2/2018	Party Name:RONCH POLYMERS PVT LTD	Meet No/Date:3/80-ALC2/2018 09.05.2018	Status: Deffered
	HQ File RLA File :01/80/050/00043/AM19 :03/95/040/00999/AM18 / /		Lic.No/Date:031081955 6 06.03.2018	
Decision : The committee considered the case as per agenda . It is decided to send the application to MSME for their examination / comments . Case is deferred to				

140	Case No.:44/3/80-ALC2/2018	Party Name:STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:3/80-ALC2/2018 09.05.2018	Status: Deffered
	HQ File RLA File :01/80/050/00044/AM19 :03/95/040/00867/AM18 / /		Lic.No/Date:031081958 9 07.03.2018	Defer Date:
Decision : The committee considered the case as per agenda .It is noted that application sent to MEIT for their examination / comments on 15.5.2018. case is deferred.				

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14 1	Case No.: 35/3/80- ALC2/2018	Party Name: SHIV INDUSTRIES	Meet No/Date: 3/80- ALC2/2018 09.05.2018	Status: Deferre d
	HQ :01/80/050/00035/AM19 /	File RLA :30/24/040/00043/AM18 /	File Lic.No/Date:301010426 0 08.03.2018	Defer Date:
Decision : The committee considered the case as per agenda .It is noted that application sent to DIPP (chemical)for their examination / comments on 15.5.2018. case is deferred				

14 2	Case No.: 40/3/80- ALC2/2018	Party Name: SHIV INDUSTRIES	Meet No/Date: 3/80- ALC2/2018 09.05.2018	Status: Deferre d
	HQ :01/80/050/00040/AM19 /	File RLA :30/24/040/00042/AM18 /	File Lic.No/Date:301010426 1 08.03.2018	Defer Date:
Decision : The committee considered the case as per agenda .It is noted that application sent to DIPP (chemical)for their examination / comments on 15.5.2018. case is deferred.				

14 3	Case No.: 48/3/80- ALC2/2018	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date: 3/80- ALC2/2018 09.05.2018	Status: Approve d
	HQ :01/80/050/00048/AM19 /	File RLA :05/23/040/00469/AM18 /	File Lic.No/Date:051040581 2 08.03.2018	
Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME.It is decided to ratify the norms as under:-				
i. The import item at sl. No.1 to 3 are allowed as per SION c-1647				
ii. The rest of the import items in the list are allowed under GN-4 net to net with accountability clause.				
iii. All types of variants deleted from the import item at sl . No 6 to 8.				
RA concerned may take further necessary action as per the decision of NC				

14 4	Case No.: 21/3/80- ALC2/2018	Party Name: SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date: 3/80- ALC2/2018 09.05.2018	Status: Deferre d
	HQ :01/80/050/00021/AM19 /	File RLA :05/24/040/00613/AM18 /	File Lic.No/Date:051040584 2 09.03.2018	:

Decision : The committee considered the case as per agenda .It is noted that application sent to DIPP for their examination / comments on 15.5.2018. case is deferred.

Case No.: 12/3/80- ALC2/2018	Party Name: WONJIN AUTOPARTS INDIA PVT LTD	Meet No/Date: 3/80- ALC2/2018 09.05.2018	Status: Approve d
HQ File :01/80/050/00012/AM19 /	RLA File :04/24/040/00229/AM18 /	Lic.No/Date: 041016406 0 12.03.2018	

14
5 **Decision :** The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME.It is decided to ratify the norms as under:-

i. Import item Aluminium Pipe 17 MM diameter 1 MM thickness is allowed 1.01 kg/kg content in export product.

RA concerned may take further necessary action as per the decision of NC

Case No.: 41/3/80- ALC2/2018	Party Name: SCHOTT KAISHA PRIVATE LIMITED	Meet No/Date: 3/80- ALC2/2018 09.05.2018	Status: Deferre d
HQ File :01/80/050/00041/AM19 /	RLA File :03/95/040/01077/AM18 /	Lic.No/Date: 031081973 3 12.03.2018	

14
6 **Decision :** The committee considered the case as per agenda .It is noted that application sent to DIPP (chemical)for their examination / comments on 15.5.2018. case is deferred.

Case No.: 46/3/80- ALC2/2018	Party Name: SENIOR INDIA PRIVATE LIMITED	Meet No/Date: 3/80- ALC2/2018 09.05.2018	Status: Deferre d
HQ File :01/80/050/00046/AM19 /	RLA File :05/24/040/00616/AM18 /	Lic.No/Date: 051040586 1 13.03.2018	

14
7 **Decision :** The committee considered the case as per agenda .It is noted that application sent toDIPP for their examination / comments on 15.5.2018 and deficiency letter sent to the firm on vide e mail 17.5.2018 to furnish Appendix 4E and technical literature for the examination . case is deferred.


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	Case ALC2/2018	No.: 47/3/80-	Party HITACHI LIMITED	Name: ISGEC ZOSEN	Meet ALC2/2018 09.05.2018	No/Date: 3/80-	Status: Deferre d
14 8	HQ :01/80/050/00047/AM19 /	File :05/23/040/00486/AM18 /	RLA	File 8 13.03.2018	Lic.No/Date:051040584	:	
Decision : The committee considered the case as per agenda .It is noted that application sent to DIPP for their examination / comments on 15.5.2018. case is deferred to							

14 9	Case No.:45/3/80- ALC2/2018	Party Name:SPIRO TECH EXCHANGERS LTD. HEAT PVT.	Meet No/Date:3/80- ALC2/2018 09.05.2018	Status: Approved
	HQ File :01/80/050/00045/AM19 /	RLA File :05/24/040/00615/AM18 /	Lic.No/Date:051040587 : 2 14.03.2018	
Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ratify the norms as under :- i. The import item at sl.no 1,3, 5 & 7 are allowed 1.01 kg/kg content in export product ii. The import item at sl.no 2 & 6 are allowed 1.02 kg/kg content in export product iii. The import item at sl.no 4 & 8 i.e Aluminum sheet thickness less than 1 MM is allowed 1.02 kg/ kg content in export product. RA concerned may take further necessary action as per the decision of NC				

	Case No.: 49/3/80-ALC2/2018	Party Name: WELLCARE OIL TOOLS PVT. LTD	Meet No/Date: 3/80-ALC2/2018 09.05.2018	Status: Deferre d
15 0	HQ File :01/80/050/00049/AM19 /	RLA File :05/24/040/00602/AM18 /	Lic.No/Date:051040587 3 14.03.2018	:
Decision : The committee considered the case as per agenda .It is noted that application sent to DIPP for their examination / comments on 15.5.2018. case is deferred .				

15	1	Case ALC2/2018	No.: 18/3/80-	Party COMP LTD	Name: AUTO INDIA PVT.	Meet ALC2/2018 09.05.2018	No/Date: 3/80-	Status: Approve d
		HQ :01/80/050/00018/AM19 /	File :31/83/040/00166/AM18 /	RLA	File 4 15.03.2018	Lic.No/Date:311006700	:	

Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ratify the norms as under :-

i. The word Alloy/Non Alloy is deleted from the import item and Steel seamless Tube (carbon content upto 0.60) is allowed 1.27 kg/kg content in export product.

RA concerned may take further necessary action as per the decision of NC

15 2	Case ALC2/2018	No.: 17/3/80-	Party DRIVETEC INDIA PRIVATE LIMITED	Name: MIBA	Meet ALC2/2018 09.05.2018	No/Date: 3/80-	Status: Deferre d
	HQ :01/80/050/00017/AM19 /	File :31/83/040/00174/AM18 /	RLA	File :31/83/040/00174/AM18 /	Lic.No/Date:311006701 1 20.03.2018		

Decision : The committee considered the case as per agenda .It is decided to to send the copy of the application to MSME for their examination / comments . case is deferred .

15 3	Case ALC2/2018	No.: 16/3/80-	Party Name:ELECTRONIC INSTRUMENTATION	Name:	Meet ALC2/2018 09.05.2018	No/Date: 3/80-	Status: Deferre d
	HQ :01/80/050/00016/AM19 /	File :33/24/040/00012/AM18 /	RLA	File :33/24/040/00012/AM18 /	Lic.No/Date:331003043 6 23.03.2018		

Decision : The committee considered the case as per agenda .It is noted that application sent to DIPP (chemical) for their examination / comments on 15.5.2018. case is deferred.

15 4	Case ALC2/2018	No.: 25/3/80-	Party CABLE LIMITED	Name: BIRLA	Meet ALC2/2018 09.05.2018	No/Date: 3/80-	Status: Deferre d
	HQ :01/80/050/00025/AM19 /	File :11/24/040/00012/AM18 /	RLA	File :11/24/040/00012/AM18 /	Lic.No/Date:111002832 7 23.03.2018		

Decision : The committee considered the case as per agenda .It is noted that application sent to MEIT for their examination / comments on 15.5.2018. case is deferred .

15 5	Case ALC2/2018	No.: 26/3/80-	Party CABLE LIMITED	Name: BIRLA	Meet ALC2/2018 09.05.2018	No/Date: 3/80-	Status: Deferre d
	HQ :01/80/050/00026/AM19 /	File :11/24/040/00009/AM18 /	RLA	File :11/24/040/00009/AM18 /	Lic.No/Date:111002832 5 23.03.2018		

Decision : The committee considered the case as per agenda .It is noted that application sent to MEIT for their examination / comments on 15.5.2018. case is deferred.

15 6	Case ALC2/2018	No.: 27/3/80-	Party CABLE LIMITED	Name: BIRLA	Meet ALC2/2018 09.05.2018	No/Date: 3/80-	Status: Deferre d
	HQ :01/80/050/00027/AM19 /	File :11/24/040/00010/AM18 /	RLA :11/24/040/00010/AM18 /	File :11/24/040/00010/AM18 /	Lic.No/Date:111002833 0 23.03.2018	:	

Decision : The committee considered the case as per agenda .It is noted that application sent to MEIT for their examination / comments on 15.5.2018. case is deferred.

15 7	Case ALC2/2018	No.: 37/3/80-	Party CABLE LIMITED	Name: BIRLA	Meet ALC2/2018 09.05.2018	No/Date: 3/80-	Status: Deferre d
	HQ :01/80/050/00037/AM19 /	File :11/24/040/00011/AM18 /	RLA :11/24/040/00011/AM18 /	File :11/24/040/00011/AM18 /	Lic.No/Date:111002832 6 23.03.2018	:	

Decision : The committee considered the case as per agenda .It is noted that application sent to MEIT for their examination / comments on 15.5.2018. case is deferred.

15 8	Case ALC2/2018	No.: 14/3/80-	Party ENGINEERING	Name: AQUASUB	Meet ALC2/2018 09.05.2018	No/Date: 3/80-	Status: Approve d
	HQ :01/80/050/00014/AM19 /	File :32/24/040/00060/AM18 /	RLA :32/24/040/00060/AM18 /	File :32/24/040/00060/AM18 /	Lic.No/Date:321007843 1 26.03.2018	:	

Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME.It is decided to ratify the norms as under:-
i. The import item " Relevant cold rolled stainless steel sheets/ coils AISI 304 Grade is allowed as per SION C-1647
RA concerned may take further necessary action as per the decision of NC

15 9	Case ALC2/2018	No.: 15/3/80-	Party ENGINEERING	Name: AQUASUB	Meet ALC2/2018 09.05.2018	No/Date: 3/80-	Status: Approve d
	HQ :01/80/050/00015/AM19 /	File :32/24/040/00059/AM18 /	RLA :32/24/040/00059/AM18 /	File :32/24/040/00059/AM18 /	Lic.No/Date:321007843 0 26.03.2018	:	

Decision : The committee considered the case as per agenda and deliberated on the

matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ratify the norms as under:-

i. The import item " Relevant cold rolled stainless steel sheets/ coils AISI 304 Grade is allowed as per SION C-1647

RA concerned may take further necessary action as per the decision of NC

Case No.: 23/3/80- ALC2/2018	Party Name: SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date: 3/80- ALC2/2018 09.05.2018	Status: Approved
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HQ File :01/80/050/00023/AM19 /	RLA File :05/24/040/00635/AM18 /	Lic.No/Date: 051040597 : 7 26.03.2018
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16 **Decision :** The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ratify the norms as under :-

i. The import item at sl. No. 1 is allowed 1.01 kg/kg content in export item as per SION C-1175

ii. The import item at sl. No. 2 is allowed 1.02 kg/kg content in export item as per SION C-1175

iii. The import item at sl. No 3 is allowed 0.5 % of FOB value.

RA concerned may take further necessary action as per the decision of NC

Case No.: 24/3/80- ALC2/2018	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date: 3/80- ALC2/2018 09.05.2018	Status: Deferred
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HQ File :01/80/050/00024/AM19 /	RLA File :05/24/040/00643/AM18 /	Lic.No/Date: 051040601 : 2 28.03.2018
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Decision : The committee considered the case as per agenda .It is decided to to send the copy of the application to MSME for their examination / comments , case is deferred.

Case No.: 22/3/80- ALC2/2018	Party Name: HIMACHAL FUTURISTIC COMMUNICATIONS LTD	Meet No/Date: 3/80- ALC2/2018 09.05.2018	Status: Deferred
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HQ File :01/80/050/00022/AM19 /	RLA File :05/23/040/00516/AM18 /	Lic.No/Date: 051040604 0 03.04.2018
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Decision : The committee considered the case as per agenda .It is noted that application sent to MEIT for their examination / comments on 15.5.2018. case is deferred.

Case	No.: 28/3/80-	Party Name: JOHNSON	Meet	No/Date: 3/80-	Status:
ALC2/2018		MATTHEY INDIA	ALC2/2018		Approved
		PVT. LTD.	09.05.2018		
HQ	File	RLA	File	Lic.No/Date:051040606	:
:01/80/050/00028/AM19	:05/23/040/00005/AM19	8			
/	/		09.04.2018		
Decision : The committee considered the case as per agenda in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ratify the norms on repeat basis as per the earlier decision taken by the NC in its meeting no 6/80 dated 20.6.2017 in respect of Adv. Authorisation no 0510400294 dated 27.10.2016 as under :- i. The import item no at Sl. No 1 " Ceramic substrate size 101.6mm x152.4mm,400cps, 4.0 mil" being component is allowed net to net quantity in number ii. The import item at sl. No. 2 (palladium as palladium Nitrate) and import item at so . No 3 (Rhodium as Rhodium Nitrate) allowed net quantity with Nil wastage . RA concerned may take further necessary action as per the decision of NC					

Case	No.: 29/3/80-	Party Name: JOHNSON	Meet	No/Date: 3/80-	Status:
ALC2/2018		MATTHEY INDIA	ALC2/2018		Approved
		PVT. LTD.	09.05.2018		
HQ	File	RLA	File	Lic.No/Date:051040606	
:01/80/050/00029/AM19	:05/23/040/00004/AM19	9			
/	/		09.04.2018		
Decision : The committee considered the case as per agenda in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ratify the norms on repeat basis as per the earlier decision taken by the NC in its meeting no 6/80 dated 20.6.2017 in respect of Adv. Authorisation no 0510400294 dated 27.10.2016 as under :- i. The import item no at Sl. No 1 " Ceramic substrate size 93.0mm x147.5mm,400cps, 6.5 mil" being component is allowed net to net quantity in number . ii. The import item at sl. No. 2 (palladium as palladium Nitrate) and import item at so . No 3 (Rhodium as Rhodium Nitrate) allowed net quantity with Nil wastage . RA concerned may take further necessary action as per the decision of NC					


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16 5	Case No.: 31/3/80- ALC2/2018	Party Name: COMPLETE SURVEYING TECHNOLOGIES PRIVATE LIMITED	Meet No/Date: 3/80- ALC2/2018 09.05.2018	Status Approve d
	HQ :01/80/050/00031/AM19 /	File RLA :05/23/040/00508/AM18 /	File Lic.No/Date:051040607 3 10.04.2018	
Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ratify the norms as under :- i. The import item at sl.no 1&2 are allowed 1.01 kg/kg content in export product. RA concerned may take further necessary action as per the decision of NC				

16 6	Case No.: 32/3/80- ALC2/2018	Party Name: LEEL ELECTRICALS LIMITED	Meet No/Date: 3/80- ALC2/2018 09.05.2018	Status: Approve d
	HQ :01/80/050/00032/AM19 /	File RLA :05/23/040/00009/AM19 /	File Lic.No/Date:051040608 8 11.04.2018	
Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ratify the norms as under :- i. The import item at sl.no 1 to 4 and 6 are allowed net to net with accountability clause ii. The import item at sl. No 5 is allowed 1.01 kg/kg content in export product. iii. The import item at sl. No 7 is allowed 1.02 kg/kg content in export product. RA concerned may take further necessary action as per the decision of NC.				

16 7	Case No.: 34/3/80- ALC2/2018	Party Name: LEEL ELECTRICALS LIMITED	Meet No/Date: 3/80- ALC2/2018 09.05.2018	Status: Approve d
	HQ :01/80/050/00034/AM19 /	File RLA :05/23/040/00011/AM19 /	File Lic.No/Date:051040608 9 11.04.2018	
Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ratify the norms as under :- i. The import item at sl.no 1 to 5 are allowed net to net with accountability clause ii. The import item at sl. No 6 is allowed 1.02 kg/kg content in export product.				

- iii. The import item at sl. No 7 is allowed 1.07 kg/kg content in export product.
iv. The item no at sl. No. 8 (controller Assay Inverter model) quantity is changed from set to in number and allowed on net to net .

RA concerned may take further necessary action as per the decision of NC

Manual Case

S.No.33

Case No. A/R-01	M/s. Decon India Plastics Pvt. Ltd., Pune	HQF.No.01/80/050/00009/AM15/DES.I	Lic. No. & date
Meeting No.03/19		RA.F.No.31/83/040/00231/AM14	3110062832
Date: 09.05.2018		Request for revision of norms	Date 26.02.2014
Decision: The committee noted that DIPP (chemical) has raised deficiency vide their letter no. 7/34/2018-TSW dated 12.3.2018. It was decided to send deficiency letter to the firm to furnish the requisite information. The copy of the D/L is attached at the end of minutes. Case is deferred			

S.No.34

Case No. A/R-90	M/s. Terumo Penpol Ltd.,	HQF.No.01/80/050/00073/AM16/DES.I	Lic. No. & date
Meeting No. 03/19		RA.F.No.53/21/040/00002/AM10	5310008377
Date: 09.05.2018		Request for fixation of norms	Date 28.05.2009

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Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision: The committee considered the case and decided to send the complete application to MSME for their examination / comments. Case is deferred .

S.No.35

Case No. A/R-155	M/s. Transasia Bio Medicals Ltd., Mumbai	HQF.No.01/80/050/00489/AM15/DES.I	Lic. No. & date
Meeting No. 03/19		RA.F.No.03/95/040/00564/AM15	5310008377
Date: 09.05.2018		Request for fixation of norms	Date 28.05.2009

Decision: The committee noted that as per the deficiency raised by DIET deficiency letter was sent to the firm on 18.1.2018 and reminder was also issued and no information received so far. It is decided to send final reminder to furnish the requisite information within 15 days, failing which case will be rejected. Case is deferred

S.No.36

Case No. A/R-107	M/s. Azad Engineering Pvt. Ltd., Hyderabad	HQF.No.01/80/050/00637/AM15/DES.I	Lic. No. & date
Meeting No. 03/19		RA.F.No.09/24/040/00542/AM15	0910061508
Date: 09.05.2018		Request for fixation of norms	Date 08.01.2015

Decision The committee noted that as per the deficiency raised by DHI and deficiency letter was sent to the firm vide e mail on 24.10.2017 and reminder was also issued vide e mail on 8.6.2018 and no information received so far. It is decided to send final reminder to furnish the requisite information within 15 days, failing which case will be rejected. Case is deferred


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 भारत सरकार / Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

S.No.37

Case No. 115	A/R-	M/s. Automat Irrigation Pvt. Ltd., Delhi	HQF.No.01/80/050/00270/AM14/D ES.I	Lic. No. & date
Meeting No. 03/19			RA.F.No.05/23/040/00199/AM14	0510362949 Date 20.08.2013
Date: 09.05.2018			Request for fixation of norms.	
Decision: The committee noted that firms request was sent to MSME on 17.9.2016. was. It was decided to remind MSME to expedite their comments.. Case is deferred				

S.No.38

Case No. 159	A/R -	M/s Shaktiman Rub Rolls P. Ltd., Kaithal.	F.No.01/80/050/00427/AM15/ DES.I	Lic. No. and date
Meeting No. 03/19			RLA No.33/24/040/00007/AM15	3310030078 Date 16.09.2014
Date: 09.05.2018			Request for re-consideration for enhancement of norms (for grant of higher wastage)	
Decision: The committee noted that firms request was sent to MSME on 10.8.2016. It was decided to remind MSME to expedite their comments.. Case is deferred				

S.No.39

Case No. 161	A/R -	M/s Deepeeka Exports Pvt. Ltd., Meerut, U.P.	F.No.01/80/050/00018/AM17/ DES.I	Lic. No. and date
Meeting No. 03/19			RLA No.05/23/040/00371/AM16	0510396524 Date 04.12.2015
Date: 09.05.2018			Request for ratification of norms.	
Decision The committee noted that firms request was sent to MSME on 12.12.2016. It was decided to remind MSME to expedite their comments.. Case is deferred				

S.No.40

Case No. 179	A/R -	M/s Apar Industries Ltd., Mumbai	F.No.01/80/050/00263/AM17/ DES.I	Lic. No. and date
Meeting No. 03/19			RLA No.03/94/040/00205/AM17	0310805471 Date 14.07.2016
Date: 09.05.2018			Request for amendment of norms.	
Decision: The committee noted that firms request was sent to DEIT 23.3.2017. It				

was decided to remind DEIT to expedite their comments.. Case is deferred

S.No.41

Case No.A/R – 180	M/s Apar Industries Ltd.,	F.No.01/80/050/00291/AM17/ DES.I	Lic. No. and date
MeetingNo. 03/19	Mumbai	RLA No.03/94/040/00284/AM17	0310806250
Date: 09.05.2018		Request for amendment of norms.	Date 14.07.2016
Decision: The committee noted that firms request was sent to DEIT 23.3.2017. It was decided to remind DEIT to expedite their comments.. Case is deferred.			

S.No.42

Case No.A/R – 183	M/s Godrej & Boyce	F.No.01/80/050/00036/AM17/DE S.I	Lic. No. and date
Meeting No. 03/19	Mfg. Co. Ltd.,	RLA No.03/94/040/00621/AM16	0310800216
Date: 09.05.2018	Mumbai	Request for correction in ratification of norms.	Date 10.11.2015
Decision: The committee noted that firms reply was sent to DFIPP on 31.5. 2018 for their comments. It was decided to remind DIPP to expedite their comments.. Case is deferred			

S.No.43

Case No.A/R – 22	M/s Isgec Heavy Engineerin g Ltd.,	F.No.01/80/050/00092/AM17/D ES.I	Lic. No. and date
Meeting No. 03/19	Noida.	RLA No.05/23/040/00004/AM16	0510394195 dt.
Date: 09.05.2018		Request for re-fixation/enhancement of import quantities.	11.05.2016
Decision The committee noted that firms reply was sent to DFIPP on 5.5.2017for their comments. It was decided to remind DIPP to expedite their comments.. Case is deferred			

Sl.No.44

Case No.A/R – 24	M/s. GEA WESTFALIA SEPARATOR INDIA PRIVATE LIMITED, BANGALORE	F.No.01/80/162/00059/AM18/DES.I	
Meeting No. 03/19		RLA No.05/23/040/00125/AM16	
Date: 09.05.2018		Request of SEZ Bangalore for fixation of Scrap/wastage norms for the export product Decanter Centrifuge, Oil purification unit as separator.	

Decision: It was noted that application was sent to MSME on 5.5.2017 for their examination and comments. It was decided to send complete set of application again to MSME with request to expedite their comments. Case is deferred

SI.No.45

Case No.A/R – 25	M/s S AND W	F.No.01/80/050/00053/AM17/DES.I	Lic. No. and date
Meeting No. 03/19	JEWELLER	RLA	0710108479
Dated: 09.05.2018	Y PRIVATE LIMITED, BANGALORE	No.05/23/040/00125/AM16	Date
		Request for re-fixation of norms.	08.07.2015

Decision: It was noted that request of the firm for revision of norms was sent to MSME on 22.2.2017 for their examination and comments. It was decided to remind MSME with request to expedite their comments. Case is deferred

S.No.46

Case No.A/R – 26	M/s Clyde Bergemann	F.No.01/80/050/00125/AM16/DES.I	Lic. No. and date
Meeting No. 03/19	India Private Limited,	RLA	0510394296
Dated: 09.05.2018	Noida.	No.05/23/040/00049/AM16	Date
		Request for amendment of norms.	19.05.2015

Decision: The Committee noted that the firm's request dated 10.10.2016 has been sent to MSME on 11.05.2017 for comments. It was decided to remind MSME with request to expedite their comments. Case is deferred

S.No.47

Case No.A/R – 27	M/s TPP BoilersPvt. Ltd. Mumbai	F.No.01/80/050/00037/AM17/DES.I	Lic. No. and date
Meeting No. 03/19		RLA	0310801039
Dated: 09.05.2018		No.03/95/040/00696/AM16	Date
		Request for amendment of norms.	15.12.2015

Decision: The Committee noted that deficiency raised by DHI vide their letter dated 13.9.2017 and letter was sent to the firm vide e mail dated 7.11.2017 and reminder vide e mail dated 8.6.2018. case is deferred.


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Sl. No. 48

Case No.A/R –65	M/s Larsen & Turbo Ltd., Mumbai	F.No.01/80/050/00823/AM12/D ES.I/Part	Lic. No. and date
Meeting No. 03/19		RLA No.03/95/040/00808/AM10	0310564122 dated
Dated: 09.05.2018		Request for amendment of norms.	11.03.2010
Decision: The Committee considered the case as per agenda and decided to revise the norms as per the written comments furnished by DHI vide their UO.No. 3 (31)/ 11-TSW (B) dated 07.3.18 with condition that export product weight as certified by Jurisdictional excise or shipping Bill net of welding consumables. The copy of the letter attached at the end of minutes.			
RA concern may take further necessary action as per the decision of NC.			

Sl. No. 49

Case No	M/S United Engineering(Easte rn) corpn Kolkata.	F.No.01/80/050/00456/AM 12/DES.I	Lic. No. and date
Meeting No. 03/19		RLA No.02/24/040/00151/AM1 2	0210170116 dated 01.12.2011
Dated: 09.05.2018		Request for fixation of norms.	
Decision: The Committee noted that the request of the firm was sent to DHI for their examination / comments on 13.6.2018. Case is deferred .			

Sl. No. 50

Case No	M/S Navkar Fittings & Forgings Pvt. Ltd. Mumbai.	F.No.01/80/050/00496/AM 17/DES.I	Lic. No. and date
Meeting No. 03/19		RLA No.03/95/040/00606/AM1 7	0310808954 dated 03.11.2016
Dated: 09.05.2018		Request for fixation of norms.	
Decision: The Committee noted that request of the firm was sent to DIPP on information furnished by the firm was sent to DIPP on 27.11.2017. It was decided to remind DIPP to expedite their comments. Case is deferred			


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19/18
2-1-18
Manual

F. No. No.7/34/2018-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Manual - 33
Code D/L
86 No
D/111
duy

Subject : Adv. Authorization No. 3110062832 dated 26.2.2014- M/s Decon India Plastics, Pune.

Ref : DGFT UO. No 01/80/050/00009/AM-15//DES-1//803 dated 15.2.2018.

DGFT may please refer to their UO on the subject mentioned above. In this connection, the firm may be requested to submit the following :-

1. The item of Export has been indicated in numbers, therefore, to indicate the total weight of export products separately for each and net import content in each type of export product.
2. To indicate the process of manufacture, indicating the wastage generated at each stage of manufacture.
3. Justification for claiming a wastage of 15 % on all items of export.
4. Production of item of export (Injection Molded Chrome plated Parts) vis a vis consumption of raw material, both imported & indigenous during the past 3 years duly certified by a Chartered Engineer.


(Nand Lal)
Consultant
12-03-2018

DGFT (NC-I)

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manual case at 88 AIO - 48
DH11-

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of L&T for ratification of norms of AA no-0310564122 dt 11-03-10

DES-I, DGFT may kindly refer to the above mentioned AA of L&T. Based on the firm's representation of dated 27/11/17, this Office recommends the following.

Export

Steam Generators- 4 nos Import

Sl no	Description	Already recommended	Present Recommendation
2	SS Plate	39 MT	Request for reduction to 17.2 MT. this office agrees to it.
7	AS forgings		DGFT to correct typographical error.

DGFT is requested to indicate the latest NC decision for item no 1 & 6.

The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
08/03/18

DGFT (Economic Officer, DES-I)
Deptt. of HI, UO No 3(31)/11-TSW(B)

Received on 6-3-18

8/3/18

Product

Export/weight as certified by jurisdictional Excise Authority or
Shipping Bill not of welding consumables
See
09/5/18

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